

# ग्रेट निकोबार प्रोजेक्ट पर केंद्र की याचिका खारिज

## अदालत से

नई दिल्ली, एजेंसी। सुप्रीम कोर्ट ने सोमवार को केंद्र की उस याचिका पर विचार से इनकार कर दिया, जिसमें कलकत्ता हाईकोर्ट के आदेश को चुनौती दी गई थी।

हाईकोर्ट ने ग्रेट निकोबार द्वीप मेगा-इंफ्रास्ट्रक्चर प्रोजेक्ट के लिए सहमति लेने में वन अधिकार अधिनियम के

## मानवाधिकार आयोग से जवाब मांगा

सुप्रीम कोर्ट ने सोमवार को केंद्र, राष्ट्रीय मानवाधिकार आयोग और सभी राज्य सरकारों से एक जनहित याचिका पर जवाब मांगा। याचिका में आरोप लगाया गया है कि कई राज्य मानवाधिकार आयोगों में कर्मचारियों की कमी है, वे काम नहीं कर रहे हैं या उनमें प्रमुख पद खाली पड़े हैं।

उल्लंघन के आरोप वाली याचिका की स्वीकार्यता को सही ठहराया गया था। सीजेआई सूर्यकांत, न्यायमूर्ति

जॉयमाल्य बागची और न्यायमूर्ति वी. मोहना की पीठ ने कहा कि मामले में हाईकोर्ट में 25-26 नवंबर को सुनवाई

## फुटपाथ पायलट प्रोजेक्ट को लेकर निर्देश

सुप्रीम कोर्ट ने केंद्र से देशभर में पांच ऐसे शहरों की पहचान करने को कहा जहां फुटपाथ निर्माण का पायलट प्रोजेक्ट शुरू किया जा सके। मकसद है कि जहां भी सड़क हो, अतिक्रमण-मुक्त फुटपाथ हों। न्यायमूर्ति पी.एस. नरसिम्हा और न्यायमूर्ति आलोक अराधे की पीठ ने केंद्र को निर्देश जारी किया।

होनी है। पीठ ने हाईकोर्ट से कहा कि वह तय तारीख पर सभी लंबित याचिकाओं सहित इस मामले की सुनवाई करे।

## केंद्र व राज्यों से मानवाधिकार आयोगों में रिक्तियों, कामकाज पर मांगा जवाब

नई दिल्ली, प्रेड: सुप्रीम कोर्ट में मानवाधिकार आयोगों में रिक्तियों और कामकाज को लेकर एक जनहित याचिका दाखिल की गई है।

शीर्ष अदालत ने इस याचिका पर सोमवार को केंद्र, राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) और सभी राज्यों से जवाब मांगा। इसमें आरोप लगाया गया है कि कई राज्य मानवाधिकार आयोग (एसएचआरसी) में स्टाफ की कमी है, वे निष्क्रिय हैं या उनके शीर्ष पद रिक्त हैं।

चीफ जस्टिस सूर्यकांत, जस्टिस जोयमाल्या वागची और वी मोहन की पीठ ने याचिका का संज्ञान लेते हुए नोटिस जारी किए। यह याचिका वकील सुष्टि अग्निहोत्री के जरिये सर्वोच्च न्यायालय और उच्च न्यायालयों के सेवानिवृत्त जजों के एसोसिएशन की ओर से दाखिल की गई है। 21 सितंबर को दाखिल याचिका में सभी राज्यों को एसएचआरसी के अध्यक्ष और सदस्य के खाली पदों को एक निश्चित समय सीमा के भीतर भरने का आदेश दिए जाने की मांग की गई है।

## सुप्रीम सख्ती- केंद्र, एनएचआरसी को नोटिस राज्य मानवाधिकार आयोग में खाली पदों पर जवाब मांगा

नई दिल्ली। सुप्रीम कोर्ट ने राज्य मानवाधिकार आयोगों और सभी राज्यों से जवाब मांगा है। याचिका में दावा है कि मप्र, छग और मेघालय में लंबे समय से कार्यवाहक अध्यक्ष हैं, जबकि आंध्र, अरुणाचल और झारखंड के आयोग निष्क्रिय हैं। चीफ जस्टिस सूर्यकांत की अध्यक्षता वाली 3 सदस्यीय बेंच ने सोमवार को नोटिस जारी किए। रिटायर्ड जजों की एसोसिएशन की याचिका में खाली पद तय समय में भरने, कार्यवाहक अध्यक्षों की जगह स्थायी नियुक्ति और निष्क्रिय आयोगों के पुनर्गठन की मांग की गई है। आयोगों को पर्याप्त स्टाफ और जांच अधिकारी देने की मांग भी है। साथ ही, जिन आयोगों में शिकायतों पर कार्रवाई के लिए अध्यक्ष-सदस्य नहीं हैं, उन्हें एनएचआरसी से मामले ट्रांसफर न किए जाएं। एनएचआरसी यह भी बताए कि उसने 3 निष्क्रिय आयोगों को कितने मामले भेजे। • याचिका में आयोगों की वेबसाइट पर स्टाफ, खाली पद और वार्षिक रिपोर्ट सार्वजनिक करने की मांग है। साथ ही, निर्देशों का पालन होने तक राज्यों और एनएचआरसी से स्टेटस रिपोर्ट लेने की मांग की गई है।

# SC seeks Centre, states' response on vacancies, functioning of State Human Rights Commissions

NEW DELHI, Oct 5:

The Supreme Court on Monday sought responses from the Centre, the National Human Rights Commission (NHRC), and all state governments on a PIL alleging that several State Human Rights Commissions (SHRCs) are understaffed, defunct, or have vacant leadership positions.

A bench comprising Chief Justice Surya Kant and Justices Joymalya Bagchi and V Mohana issued notices after taking note of a petition filed by the Association of Retired Judges of the Supreme Court and High Courts of India through advocate Srishti Agnihotri.

The petition, filed on September 21, has sought time-bound directions to the States to fill vacancies in the posts of chairpersons and members of SHRCs

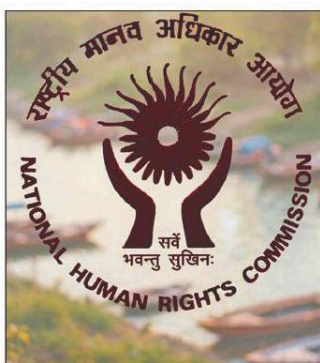
in accordance with Section 21 of the Protection of Human Rights Act, 1993, and the Supreme Court's directions in the case of DK Basu vs State of West Bengal.

"Issue a writ of mandamus or any other appropriate writ, order or direction, directing Respondent Nos. 3 to 30, to forthwith fill all subsisting vacancies in the posts of chairperson and members of their respective State Human Rights Commissions, in strict compliance with Section 21 of the Protection of Human Rights Act, 1993 and this court's directions in DK Basu vs State of West Bengal, within a time-bound period to be fixed by this court," the

plea said.

The plea specifically alleges that the SHRCs in Andhra Pradesh, Arunachal Pradesh and Jharkhand are currently defunct, and seeks directions for their immediate reconstitution, including the appointment of chairpersons, members and secretaries. It highlighted how the SHRCs in Chhattisgarh, Madhya Pradesh, and Meghalaya have functioned under prolonged arrangements involving acting chairpersons. The association has sought substantive appointments to these positions within a fixed time-frame.(PTI)

## NHRC's Festive Shield: No eviction of vendors during Navratri-Diwali-Chhath



■ By Shagun Shukla

**BRINGING** a major festive relief to small traders in Bhopal and across Madhya Pradesh, the National Human Rights Commission (NHRC) on Monday directed all states and Union Territories to ensure that street vendors, hawkers, potters and traditional artisans are not arbitrarily evicted or harassed during Navratri, Diwali and Chhath Puja. The order, came after complaints of unnecessary and inhumane action against ven-

dors in several cities last festive season, including seizure of goods and heavy fines.

In its fresh directions, the Commission said that vendors must not be unnecessarily displaced or deprived of their livelihood during the festive period. Where relocation becomes unavoidable on grounds of fire safety, emergency access or public safety, authorities must provide suitable and accessible alternative vending spaces without adversely affecting livelihoods.

The NHRC also barred arbitrary seizure of goods and directed that complaints of harassment, extortion or coercion be examined promptly and action taken as per law. It asked administrations to promote local trades and locally made products in the spirit of 'Vocal for Local'.

For Bhopal, the directive holds significance with Diwali markets set to come up in New Market, Chowk, MP Nagar and around Shahpura and Bittan Market lakes for Chhath.

Contd on page 2

### No eviction of vendors during...

The Bhopal Municipal Corporation and police will now have to ensure compliance after the orders are circulated to District Magistrates, Municipal Commissioners and

Superintendents of Police.

The Commission has sought additional Action Taken Reports in pending matters from all Chief Secretaries by October 18.

## NHRC panel in K'pada to probe woman Sarpanch assault case

**PNS** ■ Kendrapada

A three-member National Human Rights Commission (NHRC) team arrived in Kendrapada on Monday to conduct a spot inquiry into the much-publicised incident of custodial torture and assault on Tikhiri Sarpanch Chameli Ojha that hogged the limelight in June this year.

The NHRC team, led by Isam Singh, Gugam Ram and Shashi Bala Sharma, will remain in the district till October 9 for incisive scrutiny of allegations pertaining to physical assault, custodial brutality, police intimidation and flagrant denial of basic procedural safeguards to the elected woman representative.

Sources said the NHRC has summoned a slew of witnesses



and functionaries to depose between October 5 and 9. Those summoned include the complainant Sarpanch herself, persons present at the BDO Office on 11.06.2026 when the incident occurred, independent witnesses in and around Mahakalapada Police Station, those who accompanied her during arrest and medical examination, persons who captured Facebook Live

footage, cited witnesses in Mahakalapada P.S. Case Nos. 170, 171 and 172 of 2026, the BDO Mahakalapada, the former IIC and the Investigating Officers.

The team will requisition FIRs, case diaries, arrest memos, custody records, GD entries, CCTV footages of the BDO Office and Police Station for the relevant day, electronic evidence with metadata,

and medical examination reports of Ojha.

It is pertinent to note that the NHRC had earlier sought an Action Taken Report from the Kendrapada DM and SP within 15 days, acting on a petition filed by human rights defender Manoj Jena, chairperson of Human Rights Front, Bhubaneswar.

Jena had alleged that Sarpanch Ojha was falsely implicated by the BDO on grave charges including attempt to murder and obstruction of public servant, while Ojha alleged she was assaulted inside the block office by henchmen owing allegiance to the ruling party's Mahakalapada MLA, her mobile was confiscated and she and her brother were subjected to intimidation in custody without proper arrest memo.

## Rights body notice

■ **NEW DELHI:** The Supreme Court on Monday sought responses from the Centre, National Human Rights Commission and all state governments on a PIL alleging that several State Human Rights Commissions are understaffed, defunct, or have vacant leadership positions. The court issued the notices after taking note of a petition filed by the Association of Retired Judges of the Supreme Court and High Courts of India. ¶¶

---

## केंद्र व राज्यों से मानवाधिकार आयोगों में रिक्तियों, कामकाज पर मांगा जवाब

नई दिल्ली, प्रेटर: सुप्रीम कोर्ट में मानवाधिकार आयोगों में रिक्तियों और कामकाज को लेकर एक जनहित याचिका दाखिल की गई है। शीर्ष अदालत ने इस याचिका पर सोमवार को केंद्र, राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) और सभी राज्यों से जवाब मांगा। याचिका में आरोप लगाया गया है कि आंध्र प्रदेश, अरुणाचल प्रदेश और झारखंड में एसएचआरसी पूरी तरह निष्क्रिय हैं। जबकि छत्तीसगढ़, मध्य प्रदेश और मेघालय में एसएचआरसी लंबे समय से कार्यरत अध्यक्षों के तहत काम कर रहे हैं। एसोसिएशन ने इन रिक्त पदों पर तय समयसीमा के भीतर स्थायी नियुक्तियां करने की मांग की है।

चीफ जस्टिस सूर्यकांत, जस्टिस जोयमाल्या बागची और जस्टिस वी मोहना की पीठ ने याचिका का संज्ञान लेते हुए नोटिस जारी किए। यह याचिका वकील सृष्टि अग्निहोत्री के जरिये सर्वोच्च न्यायालय और उच्च



- सुप्रीम कोर्ट में दायर याचिका में कहा- अरुणाचल, झारखंड और आंध्र में एसएचआरसी निष्क्रिय
- जबकि छत्तीसगढ़, मध्य प्रदेश व मेघालय में लंबे समय से कार्यरत अध्यक्षों के तहत काम कर रहे हैं

न्यायालयों के सेवानिवृत्त जजों के एसोसिएशन की ओर से दाखिल की गई है। 21 सितंबर को दाखिल याचिका में सभी राज्यों को एसएचआरसी के अध्यक्ष और सदस्य के खाली पदों को एक निश्चित समय सीमा के भीतर भरने का आदेश दिए जाने की मांग की गई है।

---

## मानवाधिकार की खाली सीटों पर SC सख्त

**NEW DELHI:** सुप्रीम कोर्ट ने मानवाधिकार आयोगों में खाली पदों और उनके कामकाज को लेकर केंद्र, राष्ट्रीय मानवाधिकार आयोग और सभी राज्यों से जवाब मांगा है . चीफ जस्टिस सूर्यकांत, जस्टिस जोयमाल्या बागची और जस्टिस वी . मोहना की बेंच ने जनहित याचिका पर नोटिस जारी किए . याचिका में आरोप है कि कई राज्य मानवाधिकार आयोग स्टाफ की कमी से जूझ रहे हैं, कुछ निष्क्रिय हैं और कई जगह चेयरमैन या सदस्यों के पद खाली हैं .

## उच्चतम न्यायालय ने एसएचआरसी में रिक्तियों, कामकाज को लेकर मांगा जवाब **मानवाधिकार में स्टॉफ की कमी, केंद्र, राज्यों को नोटिस**

एजेसी ॥ नयी दिल्ली

उच्चतम न्यायालय ने सोमवार को उस जनहित याचिका पर केंद्र, राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) और सभी राज्य सरकारों से जवाब मांगा, जिसमें आरोप लगाया गया है कि कई राज्य मानवाधिकार आयोग (एसएचआरसी) में कर्मचारियों की कमी है, वे निष्क्रिय हैं या उनके शीर्ष पद रिक्त हैं। प्रधान न्यायाधीश सूर्यकांत, न्यायमूर्ति जॉयमाल्या बागची और न्यायमूर्ति वी. मोहना की पीठ ने अधिवक्ता सृष्टि अग्निहोत्री के माध्यम से उच्चतम न्यायालय और उच्च न्यायालयों के सेवानिवृत्त न्यायाधीशों के एसोसिएशन की ओर से दायर याचिका पर संज्ञान लेते हुए नोटिस जारी किए।

### यह कहा गया याचिका में

याचिका में कहा गया है, 'उच्चतम न्यायालय से अनुरोध है कि वह आदेश या निर्देश जारी करते हुए प्रतिवादी संख्या तीन से 30 को उनके संबंधित राज्य मानवाधिकार आयोगों में अध्यक्ष और सदस्यों के सभी मौजूदा रिक्त पदों को तत्काल भरने का निर्देश दे।

याचिका में राज्यों को निर्देश देने का अनुरोध किया गया है कि वे मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 21 और 'डी.के. बसु बनाम पश्चिम बंगाल सरकार' मामले में उच्चतम न्यायालय के निर्देशों के अनुरूप एसएचआरसी के अध्यक्ष और सदस्यों के रिक्त पदों को समयबद्ध तरीके से भरें। यह याचिका 21 सितंबर को दायर की गई।

### छत्तीसगढ़ सहित कई राज्यों में कार्यवाहक अध्यक्ष

याचिका में यह भी कहा गया है कि छत्तीसगढ़, मध्यप्रदेश और मेघालय के एसएचआरसी लंबे समय से कार्यवाहक अध्यक्षों की व्यवस्था के तहत काम कर रहे हैं। एसोसिएशन ने इन पदों पर नियमित नियुक्तियां तय समयसीमा के भीतर किए जाने का अनुरोध किया है। याचिका में सभी राज्यों को राज्य मानवाधिकार आयोगों को कानून के तहत जरूरी प्रशासनिक, जांच और तकनीकी ढांचा उपलब्ध कराने का निर्देश देने का भी अनुरोध किया गया है जिसमें पर्याप्त सचिवालय और पुलिस/जांच कर्मियों की व्यवस्था करना भी शामिल है।

## मानवाधिकार उल्लंघन के मामलों की पटना में खुली सुनवाई

राज्य ब्यूरो, जागरण • पटना : राज्य में कथित मानवाधिकार उल्लंघन के मामलों की सुनवाई के लिए सात और आठ अक्टूबर को राष्ट्रीय मानवाधिकार आयोग पटना के ज्ञान भवन में खुली सुनवाई और शिविर बैठक आयोजित करेगा। इस दौरान

राज्य के वरिष्ठ अधिकारियों के साथ मानवाधिकार संबंधी मुद्दों पर चर्चा की जाएगी। इसके अलावा नागरिक समाज, गैर सरकारी संगठनों और मानवाधिकार रक्षकों के प्रतिनिधियों के साथ भी संवाद किया जाएगा। पहले दिन राष्ट्रीय मानवाधिकार आयोग

(एनएचआरसी) के अध्यक्ष न्यायमूर्ति वी. रामासुब्रमणियन, सदस्य न्यायमूर्ति (डा.) बिद्युत रंजन सारंगी और बिजया भारती सयानी शिकायतकर्ताओं और राज्य के संबंधित अधिकारियों की उपस्थिति में पूर्ण आयोग की बैठक में मामलों की सुनवाई करेंगे।

## भास्कर एक्सप्रेसिव 7 और 8 अक्टूबर को पटना के ज्ञान भवन में 26 जिलों के चर्चित मामलों की खुली सुनवाई होगी, पीड़ित पक्ष मौजूद रहेगा डीबीआर चिटफंड यौन शोषण व ठगी कांड की सुनवाई करेगा राष्ट्रीय मानवाधिकार आयोग

क्राइमरिपोर्टर | मुजफ्फरपुर

अहियापुर थाना क्षेत्र के चर्चित डीबीआर यूनिक्यू चिटफंड यौन शोषण और ठगी मामले में अब राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने संज्ञान लिया है। आयोग 7 और 8 अक्टूबर को पटना के ज्ञान भवन में 26 जिलों के चर्चित मामलों की खुली सुनवाई करेगा, जिसमें डीबीआर केस भी शामिल है। इसमें शिक्षातकता, पीड़ित या उनके प्रतिनिधि को बुलाया गया है। सुनवाई में आयोग पीड़िता का पक्ष सुनने के साथ ही मुजफ्फरपुर पुलिस की अब तक की लचर कार्रवाई और लापरवाही का हिसाब

लेगा। एसएसपी के निर्देश पर अहियापुर पुलिस ने पीड़िता को 7 अक्टूबर को पटना पहुंचने का नोटिस जारी किया है। इस संबंध में गृह विभाग (विशेष शाखा) के संयुक्त सचिव ने मुजफ्फरपुर समेत 26 जिलों के डीएम, एसएसपी और एसपी को पत्र भेजकर आयोग की सुनवाई की जानकारी दी है। इनमें पश्चिम चंपारण, मधेपुरा, मधुबनी, नवादा, सारण, अररिया, भागलपुर, पूर्णिया, मुंगेर, पटना, कटिहार, पूर्वी चंपारण, नालंदा, सहरसा, वैशाली, समस्तीपुर, गया, गोपालगंज, बक्सर, दरभंगा, जमुई, सीवान, सीतामढ़ी, जहनाबाद और बेगूसराय शामिल हैं।

### नौकरी का झांसा, नकली शादी और तीन बार गर्भपात

मामले में सारण की एक किशोरी के कोर्ट परिवार पर 2 जून 2024 को अहियापुर थाने में सीएमडी मनीष सिन्हा और मैनेजर तिलक कुमार सिंह समेत 9 पर एफआईआर दर्ज कराई थी। पीड़िता का आरोप है कि अक्टूबर 2022 में नौकरी और अच्छे वेतन का झांसा देकर उससे 20 हजार रुपए ठगे गए और कंपनी से अन्य युवक-युवतियों को जोड़ने का दबाव बनाया गया। इस दौरान तिलक ने शादी का झांसा देकर उसका यौन शोषण किया और तीन बार गर्भपात कराया। 19 मई 2023 को कंपनी कार्यालय में रेड के बाद उसे हाजीपुर भेज दिया गया, जहाँ तिलक के साथ उसकी नकली शादी कराई गई। 26 दिसंबर 2023 को पटना कार्यालय में उसके साथ मारपीट कर सबूत मिटाए गए।

### वारंट धूल फांकता रहा, मुख्य आरोपित को मिली जमानत

मामले में तत्कालीन एसएसपी ने एसआईटी बनाकर तिलक और अन्य प्रताप को गिरफ्तार किया था, लेकिन मुख्य आरोपितों पर पुलिस मेहरबान रही। जांच में आरोप सही पाए जाने और तत्कालीन आईओ द्वारा कोर्ट से कुर्की वारंट जारी कराने के बावजूद अहियापुर पुलिस ने मुख्य आरोपित सीएमडी मनीष सिन्हा पर कोई कार्रवाई नहीं की। कुर्की वारंट थाने में ही पड़ा रहा और उसे हवाईकोर्ट से जमानत मिल गई। इसी पुलिसिया लापरवाही और मानवाधिकार हनन के बिंदु पर एनएचआरसी अब संबंधित पुलिस अधिकारियों से जवाब-तलब करेगा।

### आगे क्या होगा?

आयोग पीड़िता का पक्ष सुनने के साथ पुलिस की जांच, गिरफ्तारी, वारंट और अब तक हुई कार्रवाई की स्थिति जान सकता है। जरूरत पड़ने पर संबंधित अधिकारियों से रिपोर्ट और जवाब मांगा जा सकता है। जांच में लापरवाही या मानवाधिकार उल्लंघन सामने आने पर आयोग राज्य सरकार को कार्रवाई, मुआवजा या अन्य उचित कदम के लिए सिफारिश कर सकता है। वारंट जारी होने के बावजूद कार्रवाई क्यों नहीं हुई, इस पर संबंधित पुलिस अधिकारियों से स्पष्टीकरण मांगा जा सकता है। आयोग की सुनवाई के बाद पुलिस की जांच और आगे की कार्रवाई पर निगरानी बढ़ने की संभावना है।

# सुनवाई: पटना के ज्ञान भवन में सात और आठ अक्टूबर को बैठेगी पूर्ण पीठ मानवाधिकार आयोग दो दिनों में 70 मामले सुनेगा

बिहारशरीफ/पटना, हिन्दुस्तान टीम। बिहार में कथित मानवाधिकार उल्लंघनों के मामलों की सुनवाई के लिए राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) सात और आठ अक्टूबर को पटना के ज्ञान भवन में खुला शिविर लगायेगा। इस दौरान मानवाधिकार उल्लंघन से जुड़े 70 मामलों की सुनवाई होगी। इनमें स्कूलों में मिड-डे मील खाकर बच्चों के बीमार होने, शिक्षक द्वारा छात्रों की पिटाई, बंधुआ मजदूरी, जेलों में उत्पीड़न जैसे मामले शामिल हैं।

सात अक्टूबर को एनएचआरसी के अध्यक्ष न्यायमूर्ति वी. रामासुब्रमण्यन और सदस्य न्यायमूर्ति (डॉ.) विद्युत रंजन सारंगी एवं विजया भारती सयानी की पूर्ण पीठ में 30 मामलों की सुनवाई होगी। दूसरे दिन आठ अक्टूबर को न्यायमूर्ति वी. रामसुब्रमण्यन की अध्यक्षता में बंधुआ मजदूरी से जुड़े 10 मामलों की सुनवाई होगी, जबकि दो सदस्यीय पीठ अनुपालन मामलों और मानवाधिकारों के कथित उल्लंघन की 30 शिकायतें सुनी जाएंगी। सुनवाई के दौरान राज्य सरकार के संबंधित विभागों के अधिकारी और शिकायतकर्ता भी मौजूद रहेंगे। आठ अक्टूबर को सुनवाई



एआई तरवीर।

**30** मामलों पर सुनवाई मानवाधिकार आयोग की पूर्ण पीठ करेगी

- मिड-डे मील खाकर बच्चों के बीमार होने, छात्रों की पिटाई, जैसे मामले सुने जाएंगे
- आठ अक्टूबर को बंधुआ मजदूरी से जुड़े 10 मामलों की सुनवाई होगी

## शिक्षा विभाग से जुड़े नौ मामले, आठ जिलों से मांगी रिपोर्ट

बिहारशरीफ। मानवाधिकार आयोग की सुनवाई से पहले शिक्षा विभाग के अधिकारियों पर कार्रवाई रिपोर्ट उपलब्ध कराने का दबाव बढ़ गया है। शिक्षा विभाग से जुड़े नौ मामले नालंदा, दरभंगा, कटिहार, बेगूसराय, पटना, गया, बक्सर और पश्चिम चंपारण के हैं। विभाग के अपर सचिव विजय कुमार ने संबंधित जिलों के डीईओ को डीएम या एसपी से समन्वय कर अद्यतन कार्रवाई रिपोर्ट उपलब्ध कराने का निर्देश दिया है। इनमें विषाक्त मिड डे मील खाने से बच्चों के बीमार पड़ने, शिक्षक द्वारा बच्चों की पिटाई, विद्यालय निर्माण, पेशन रोकने और छात्रा की मौत जैसे मामले हैं। नालंदा में जहरीला मिड डे मील खाने से 60 बच्चों के बीमार पड़ने का मामला सूचीबद्ध है। पटना में 100 से अधिक बच्चों के बीमार पड़ने और पश्चिम चंपारण में अंडे खाने से 25 बच्चों के बीमार होने का मामला आयोग के समक्ष है।

के बाद आयोग दोपहर दो बजे सिविल सोसाइटी, एनजीओ और मानवाधिकार कार्यकर्ताओं के प्रतिनिधियों के साथ भी अलग से संवाद करेगा। तीन बजे राज्य के वरीय अधिकारियों के साथ बैठक

होगी। आयोग की दो दिनी कैप सिटिंग को लेकर विभिन्न विभाग अनुपालन प्रतिवेदन तैयार करने में जुटे हैं। आयोग ने इसके पहले 2016 में भी दो दिनी कैप सिटिंग का आयोजन किया था।

## बाल श्रम और जेल से जुड़ी शिकायतें भी

आयोग के समक्ष बंधुआ मजदूरी, बाल श्रम, जेल, पुलिस और स्वास्थ्य विभाग से जुड़ी कई शिकायतें पहुंची हैं। बंधुआ मजदूरी के मामले पश्चिम चंपारण, नवादा, मधेपुरा, मधुबनी, सारण, अररिया, भागलपुर और पूर्णिया के हैं। पूर्ण आयोग की सूची में मुजफ्फरपुर के पांच, पटना के 8 और पश्चिम चंपारण के तीन मामले हैं।

## इन पर भी सुनवाई

1. नालंदा: विषाक्त मिड-डे मील खाने से 60 बच्चे बीमार
2. कटिहार: शिक्षक द्वारा बच्चों की पिटाई
3. बेगूसराय: स्कूल में चौथी कक्षा के छात्र द्वारा शराब सेवन
4. पटना: विषाक्त मिड-डे मील खाने से 100 से अधिक बच्चे बीमार
5. बक्सर: कस्तूरबा गांधी आवासीय विद्यालय में 13 वर्षीया छात्रा की मौत
6. पश्चिम चंपारण: अंडा खाने से 25 बच्चे बीमार

# सुनवाई: पटना के ज्ञान भवन में सात और आठ अक्टूबर को बैठेगी पूर्ण पीठ मानवाधिकार आयोग दो दिनों में 70 मामले सुनेगा

बिहारशरीफ/पटना, हिन्दुस्तान टीम। बिहार में कथित मानवाधिकार उल्लंघनों के मामलों की सुनवाई के लिए राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) सात और आठ अक्टूबर को पटना के ज्ञान भवन में खुला शिविर लगायेगा। इस दौरान मानवाधिकार उल्लंघन से जुड़े 70 मामलों की सुनवाई होगी। इनमें स्कूलों में मिड-डे मील खाकर बच्चों के बीमार होने, शिक्षक द्वारा छात्रों की पिटाई, बंधुआ मजदूरी, जेलों में उत्पीड़न जैसे मामले शामिल हैं।

सात अक्टूबर को एनएचआरसी के अध्यक्ष न्यायमूर्ति वी. रामासुब्रमण्यन और सदस्य न्यायमूर्ति (डॉ.) विद्युत रंजन सारंगी एवं विजया भारती सयानी की पूर्ण पीठ में 30 मामलों की सुनवाई होगी। दूसरे दिन आठ अक्टूबर को न्यायमूर्ति वी. रामासुब्रमण्यन की अध्यक्षता में बंधुआ मजदूरी से जुड़े 10 मामलों की सुनवाई होगी, जबकि दो सदस्यीय पीठ अनुपालन मामलों और मानवाधिकारों के कथित उल्लंघन की 30 शिकायतें सुनी जाएंगी। सुनवाई के दौरान राज्य सरकार के संबंधित विभागों के अधिकारी और शिकायतकर्ता भी मौजूद रहेंगे। आठ अक्टूबर को सुनवाई



एआई तस्वीर।

## शिक्षा विभाग से जुड़े नौ मामले, आठ जिलों से मांगी रिपोर्ट

बिहारशरीफ। मानवाधिकार आयोग की सुनवाई से पहले शिक्षा विभाग के अधिकारियों पर कार्रवाई रिपोर्ट उपलब्ध कराने का दबाव बढ़ गया है। शिक्षा विभाग से जुड़े नौ मामले नालंदा, दरभंगा, कटिहार, बेगूसराय, पटना, गया, बक्सर और पश्चिम चंपारण के हैं। विभाग के अपर सचिव विजय कुमार ने संबंधित जिलों के डीईओ को डीएम या एसपी से समन्वय कर अद्यतन कार्रवाई रिपोर्ट उपलब्ध कराने का निर्देश दिया है। इनमें विधायक मिड डे मील खाने से बच्चों के बीमार पड़ने, शिक्षक द्वारा बच्चों की पिटाई, विद्यालय निर्माण, पेंशन रोकने और छात्रा की मौत जैसे मामले हैं। नालंदा में जहरीला मिड डे मील खाने से 60 बच्चों के बीमार पड़ने का मामला सूचीबद्ध है। पटना में 100 से अधिक बच्चों के बीमार पड़ने और पश्चिम चंपारण में अंडे खाने से 25 बच्चों के बीमार होने का मामला आयोग के समक्ष है।

के बाद आयोग दोपहर दो बजे सिविल सोसाइटी, एनजीओ और मानवाधिकार कार्यकर्ताओं के प्रतिनिधियों के साथ भी अलग से संवाद करेगा। तीन बजे राज्य के वरीय अधिकारियों के साथ बैठक

**30** मामलों पर सुनवाई  
मानवाधिकार आयोग  
की पूर्ण पीठ करेगी

- मिड-डे मील खाकर बच्चों के बीमार होने, छात्रों की पिटाई, जैसे मामले सुने जाएंगे
- आठ अक्टूबर को बंधुआ मजदूरी से जुड़े 10 मामलों की सुनवाई होगी

होगी। आयोग की दो दिनी कैप सिटिंग को लेकर विभिन्न विभाग अनुपालन प्रतिवेदन तैयार करने में जुटे हैं। आयोग ने इसके पहले 2016 में भी दो दिनी कैप सिटिंग का आयोजन किया था।

## बाल श्रम और जेल से जुड़ी शिकायतें भी

आयोग के समक्ष बंधुआ मजदूरी, बाल श्रम, जेल, पुलिस और स्वास्थ्य विभाग से जुड़ी कई शिकायतें पहुंची हैं। बंधुआ मजदूरी के मामले पश्चिम चंपारण, नवादा, मधेपुरा, मधुबनी, सारण, अररिया, भागलपुर और पूर्णिया के हैं। पूर्ण आयोग की सूची में मुजफ्फरपुर के पांच, पटना के 8 और पश्चिम चंपारण के तीन मामले हैं।

## इन पर भी सुनवाई

1. नालंदा: विधायक मिड-डे मील खाने से 60 बच्चे बीमार
2. कटिहार: शिक्षक द्वारा बच्चों की पिटाई
3. बेगूसराय: स्कूल में चौथी कक्षा के छात्र द्वारा शराब सेवन
4. पटना: विधायक मिड-डे मील खाने से 100 से अधिक बच्चे बीमार
5. बक्सर: कस्तूरबा गांधी आवासीय विद्यालय में 13 वर्षीया छात्रा की मौत
6. पश्चिम चंपारण: अंडा खाने से 25 बच्चे बीमार

**Source:** <https://english.mathrubhumi.com/news/india/nhrc-guidelines-against-arbitrary-eviction-of-hawkers-festive-season-ngqkky6l>

Hawkers cannot be removed at will during festive season: NHRC to states

Edited By: Ahana Datta Chaudhury

Last Updated: 05 October 2026, 02:36 PM IST

The NHRC has directed states and Union Territories to protect hawkers and street vendors from arbitrary eviction, confiscation and hefty fines during the festive season.

The National Human Rights Commission (NHRC) has directed the administrations of all states and Union Territories to ensure that hawkers, street vendors and small traders are not arbitrarily evicted or harassed during the upcoming festive season.

In a press release issued on Monday, the NHRC said it had received several complaints alleging that hawkers were being removed from various cities during the festive shopping season. Their goods were allegedly being confiscated, while some vendors were also being slapped with hefty fines.

Taking note of the complaints, the commission said local hawkers and street vendors should not be unnecessarily removed during Navratri, Durga Puja, Diwali and Chhath Puja. Their livelihoods should not be disrupted in the name of managing crowds or clearing public spaces, it said.

The NHRC further directed authorities to make alternative arrangements for vendors if any area needs to be cleared for public convenience. It also cautioned against arbitrary confiscation of hawkers' goods and belongings.

The commission's intervention comes ahead of a busy festive shopping period, when thousands of small traders and street vendors depend on increased footfall for their seasonal earnings. Similar complaints were also reported during last year's festive season, following which the NHRC had issued a similar advisory to state and Union Territory administrations.

NHRC's key directions to states, UTs

Do not arbitrarily evict hawkers and street vendors during the festive season.

Do not disrupt their livelihoods without valid reasons.

Provide alternative vending spaces if an area must be cleared for public convenience.

Do not arbitrarily confiscate vendors' goods.

Avoid imposing excessive fines or penalties on vendors.

Ensure protection of hawkers during Navratri, Durga Puja, Diwali and Chhath Puja.



**Source:** <https://timesofindia.indiatimes.com/city/kolkata/christian-forum-moves-rights-panels-over-bengal-attacks/articleshow/134711470.cms>

Christian forum moves rights panels over Bengal attacks

Poulami Roy / Oct 05, 2026, 22:33 IST

Kolkata: Bangiya Christiya Pariseba (BCP), an apex forum representing over 1.3 million Christians across Bengal, submitted representations to West Bengal Human Rights Commission (WBHRC), National Human Rights Commission (NHRC) and National Commission for Minorities (NCM), citing widespread human rights violations and administrative apathy targeting Bengal's Christian minority.

Representations follow a statewide public hearing in Kolkata on Monday, where recently attacked pastors and believers narrated an alarming pattern of targeted violence, intimidation and institutional neglect across several districts.

BCP founder and general secretary Herod Mullick said aggressors deployed a calculated mechanism against peaceful house churches. Perpetrators forcibly disrupt private prayer services, assault worshippers and record manipulated video clips. "These edited reels are subsequently circulated online with false allegations of forced conversion to mislead local authorities and justify vigilante actions," he added.

Petitions highlighted severe administrative negligence, noting that out of dozens of violent disruptions, FIRs were registered in only 13 cases, often with victimised pastors subjected to late-night questioning and administrative pressure. BCP emphasised that these actions violate fundamental constitutional rights under Articles 14, 19, 21 and 25.

To restore dignity and constitutional safeguards, BCP requested high-level statutory interventions, including an immediate impartial probe by police, a forensic cyber audit of doctored viral videos used to frame worshippers, mandatory FIR registration for pending complaints and adequate police protection for minority prayer services across Bengal.

**Source:** <https://economictimes.indiatimes.com/news/india/sc-seeks-centre-states-response-on-vacancies-functioning-of-state-human-rights-commissions/articleshow/134700065.cms>

Plea before Supreme Court over failure to fill vacancies in State Human Rights Commissions

PTILast Updated: Oct 05, 2026, 04:22:00 PM IST

#### Synopsis

The Supreme Court has requested responses from the government and various commissions about the staffing issues of State Human Rights Commissions. The petition highlights the defunct status of certain commissions in states like Andhra Pradesh, Arunachal Pradesh, and Jharkhand. It calls for timely appointments to vacant positions and adequate infrastructure for the commissions. Additionally, the petition seeks compliance reports until the issues ..

The petitioners relied on the 2015 Supreme Court judgment in *DK Basu v. State of West Bengal*, in which the Court had held that filling vacancies in SHRCs was not merely an option, but a duty.

The Supreme Court on Monday sought responses from the National Human Rights Commission (NHRC), the Central government and various States on a plea alleging that several State Human Rights Commissions (SHRCs) remain vacant, understaffed or defunct [*Association of Retired Judges of Supreme Court and High Courts of India v NHRC and Ors.*].

A Bench comprising Chief Justice of India (CJI) Surya Kant, Justice Joymalya Bagchi and Justice V Mohana issued notice on the petition filed by the Association of Retired Judges of the Supreme Court and High Courts of India.

The petition before the Court seeks directions to the Union and State governments to ensure that the SHRCs are properly staffed and are able to function under the Protection of Human Rights Act, 1993 (which provides for bodies to inquire into complaints of human-rights violations).

The petitioners relied on the 2015 Supreme Court judgment in *DK Basu v. State of West Bengal*, in which the Court held that filling vacancies in SHRCs was not merely an option for governments but a duty. In that judgment, the Court had directed governments to fill existing vacancies of Chairpersons and Members within three months. Additionally, it had also order all future vacancies to be filled within three months of them arising.

"More than a decade has elapsed since those directions, yet the default persists across the country," states the petition.

According to the plea, several States continue to have vacant posts of Chairpersons and Members, while some SHRCs have allegedly remained non-functional for prolonged periods.

The petitioners' analysis of the 28 State commissions claims that 10 States do not have a permanent Chairperson, 3 SHRCs are defunct, 7 do not have a judicial Member, and 16 do not have a non-judicial Member.

The plea also alleges that 23 States have not made their SHRCs' annual reports available online. Under the 1993

law, these reports are meant to record the commissions' work and be placed before the respective State legislatures. The petition says only 5 States, Goa, Maharashtra, Punjab, Sikkim and Uttarakhand, had annual reports publicly available.

The petition further raises concerns over a shortage of administrative and investigative staff in the SHRCs. It relies on Section 27 of the Protection of Human Rights Act, which requires State governments to provide the commissions with necessary officers, police and other staff.

The plea has also raised questions over the National Human Rights Commission (NHRC) transferring complaints to SHRCs that are allegedly not functional. The petition cites the NHRC's 2023-24 annual report to state that 239 cases were transferred to the Andhra Pradesh SHRC and 144 cases to the Jharkhand SHRC. It submits that both commissions did not have functioning Chairpersons and Members at the relevant time.

The plea further argues that transferring a complaint to a commission that cannot function may leave the complainant without an effective forum to pursue the complaint.

The plea further highlights prolonged vacancies in individual States. It states that the Chairperson's post in the Uttar Pradesh SHRC has been vacant since June 4, 2024, while the post of judicial Member fell vacant in June 2026. In Andhra Pradesh, the petition alleges that the SHRC has been without a Chairperson, Members and key administrative officials since March 2024, leaving more than 10,000 complaints unaddressed.

Among other reliefs, the petition seeks directions for:

Filling all existing vacancies of Chairpersons and Members in State Human Rights Commissions.

Reviving non-functional SHRCs and replacing prolonged arrangements where Acting Chairpersons continue in office.

Adequate administrative and investigative staff for the commissions.

Publication of annual reports by all SHRCs.

A direction to the NHRC not to transfer complaints to non-functional SHRCs, and to disclose the status of complaints already transferred to them.

Regular monitoring by the Supreme Court of compliance with its directions, rather than closing the matter after passing an order.

Functional and updated SHRC websites containing details of their composition, vacancies and annual reports.

The petition was drafted by advocate Anchal Kanthed and filed by advocate Srishti Agnihotri on behalf of the Association of Retired Judges of Supreme Court and High Courts of India.

**Source:** <https://sambadenglish.com/national-international-news/india/nhrc-directs-states-uts-to-protect-street-vendors-livelihoods-during-festive-season-12624089/amp>

NHRC directs states, UTs to protect street vendors' livelihoods during festive season  
October 05, 2026, 09:25 AM IST IANS

New Delhi, Oct 5: The National Human Rights Commission (NHRC) has directed the Chief Secretaries of all states and union territories to ensure that street vendors, hawkers, traditional artisans and small local traders are not unnecessarily displaced or prevented from carrying out their livelihood activities during the upcoming festive season, particularly Navratri, Diwali and Chhath Puja.

The Commission has issued fresh directions in view of the approaching festive season in October-November, stressing the need to protect the livelihoods and human rights of local vendors while also ensuring public and fire safety.

The NHRC directions cover street vendors, footpath traders and hawkers, Kumhars, local diya and murti makers and sellers, pottery sellers, small sweet vendors, malies, local vegetable sellers, rangoli colour sellers and other similarly placed small and local vendors and artisans.

The Commission said these groups should not be unnecessarily displaced, removed or prevented from carrying on their livelihood activities during the festive period. It has also asked local administrations to facilitate their traditional trades, safeguard their livelihoods and promote locally made products in furtherance of the government's "Vocal for Local" initiative.

The NHRC has specifically directed that where relocation becomes unavoidable due to the need to maintain emergency access or compelling fire or public safety requirements, suitable and accessible alternative vending spaces should be provided, as far as practicable, without adversely affecting vendors' livelihoods.

The directions also seek to prevent arbitrary action against small and local vendors. The Commission has asked local administrations to ensure that vendors are not subjected to unnecessary or arbitrary seizure of goods during the festive season. It further directed that any action against vendors, wherever warranted, must be taken strictly in accordance with law and with due regard to their livelihood.

The NHRC has also expressed concern over complaints of harassment, extortion, coercion and undue interference faced by vendors. It directed that any such complaint should be promptly examined by the competent authority and appropriate action taken, wherever warranted, in accordance with law.

The latest directions follow the Commission's intervention last year concerning complaints of alleged unnecessary removal of local vendors and hawkers during the festive season, including seizure of their goods, imposition of fines and alleged harassment. The NHRC bench headed by Priyank Kanoongo had taken cognisance of the matter and directed the concerned states and local authorities to examine the allegations and take necessary action.

Observing that intervention was again required this year to protect the livelihoods and human rights of local

vendors during the festive season, the Commission issued fresh directions to all states and union territories.

The Chief Secretaries have been directed to ensure wide circulation and effective implementation of the directions among all District Magistrates, Municipal Commissioners, Commissioners/Superintendents of Police and other concerned authorities throughout the festive period.

The Commission has also directed that additional or complete Action Taken Reports (ATRs) in pending matters be submitted by October 18.

**Source:** <https://www.newsbytesapp.com/news/india/nhrc-probes-minors-role-at-shivaji-park-cjp-protest/tldr>

NHRC probes minors' role at Shivaji Park CJP protest

India

Oct 05, 2026

The National Human Rights Commission (NHRC) is looking into why minors took part in a recent Cockroach Janta Party (CJP) protest at Mumbai's Shivaji Park on October 2, 2026.

The event caught attention after a child was seen holding the national flag while protesters called for Chief Election Commissioner Gyanesh Kumar to step down.

A formal complaint about kids being involved was sent to the NHRC.

**Source: <https://www.freepressjournal.in/india/do-not-remove-street-vendors-during-festive-season-nhrc-tells-states-uts>**

Do Not Remove Street Vendors During Festive Season,' NHRC Tells States & UTs

The National Human Rights Commission has directed all States and Union Territories to protect the livelihoods and human rights of street vendors, hawkers, potters and small traders during Navratri, Diwali and Chhath Puja. The directive follows complaints of vendors facing removal, seizure of goods, fines and harassment in various cities during the festive season.

FPJ Web DeskUpdated: Monday, October 05, 2026, 03:48 PM IST

Bhopal (Madhya Pradesh): The National Human Rights Commission (NHRC) has directed all States and Union Territories to ensure the protection of the livelihoods and human rights of local vendors, street vendors, hawkers, potters and small traders in view of the upcoming Navratri, Diwali and Chhath Puja festivities, on Monday.

The matter relates to complaints regarding the alleged unnecessary removal of local vendors and hawkers in various cities, seizure of their goods, imposition of fines and harassment. During last year's festive season, the NHRC bench headed by Member Priyank Kanoongo took cognizance of the matter and directed the concerned States, including Madhya Pradesh, and local authorities to examine the allegations and take necessary action.

This year, upon observing that the intervention of the Commission was again required to ensure the protection of the livelihoods and human rights of local vendors during the festive season, the Commission issued fresh directions to all States and Union Territories.

NHRC has directed that during Navratri, Diwali and Chhath Puja, local vendors should not be unnecessarily evicted or deprived of their livelihoods. Where vacating a location is necessary on account of fire safety or public safety, suitable alternative vending spaces should be provided.

The Commission has further directed that vendors' goods should not be arbitrarily seized or subjected to unnecessary action, and that complaints of harassment, extortion or undue interference should be dealt with in accordance with law.

NHRC has also asked the local administration to promote local vendors, traditional occupations and locally manufactured products in the spirit of "Vocal for Local."

The Commission has directed the Chief Secretaries of all States and Union Territories to ensure wide circulation of these directions among District Magistrates, municipal authorities, police and other concerned officials, and to ensure their effective implementation. NHRC has directed that additional, complete Action Taken Reports in pending matters be submitted by 18 October 2026.

**Source: <https://odishabytes.com/do-not-evict-street-vendors-unnecessarily-during-festive-season-nhrc-to-states-uts/>**

Do Not Evict Street Vendors Unnecessarily During Festive Season, NHRC To States, UTs  
by OB Bureau October 5, 2026 in India Reading Time: 2 mins read

New Delhi: The National Human Rights Commission (NHRC) has directed states and Union Territories not to remove street vendors unnecessarily during the festive season. Where such removal is absolutely necessary, alternative vending space is to be provided, it has said.

This has to be done to protect the livelihoods and human rights of local vendors, street vendors, hawkers, potters and small traders in view of the upcoming Navratri, Diwali and Chhath Puja festivities, NHRC has said in its order.

This came after the human rights watchdog received complaints regarding the alleged unnecessary removal of local vendors and hawkers in various cities, seizure of their goods, imposition of fines and harassment.

A similar directive had been passed by the commission last year. It had directed the concerned States and local authorities to examine the allegations and take necessary action. Action Taken Reports (ATRs) will also have to be filed this year by October 18.

The NHRC has noted that its intervention was again required this year to ensure the protection of the livelihoods and human rights of local vendors during the festive season.

During Navratri, Diwali and Chhath Puja, local vendors should not be unnecessarily evicted or deprived of their livelihoods. Where vacating a location is necessary on account of fire safety or public safety, suitable alternative vending spaces should be provided, it has said.

The Commission has further directed that vendors' goods should not be arbitrarily seized or subjected to unnecessary action, and that complaints of harassment, extortion or undue interference should be dealt with in accordance with law.

The NHRC has also asked the local administration to promote local vendors, traditional occupations and locally manufactured products in the spirit of "Vocal for Local."

It has directed the chief secretaries of all states and Union Territories to ensure wide circulation of these directions among district magistrates, municipal authorities, police and other concerned officials, and to ensure their effective implementation.

**Source:** <https://indianmasterminds.com/news/nhrc-patna-open-hearing-bihar-human-rights-239627/>

NHRC Comes to Patna: Bihar Human Rights Cases to Face Fresh Scrutiny

The NHRC will hold a two-day open hearing and camp sitting in Patna on October 7–8 to hear alleged human rights violations and discuss concerns with Bihar officials and civil society groups.

October 5, 2026

Indian Masterminds Bureau

The NHRC will hold a two-day open hearing and camp sitting in Patna on October 7–8 to hear alleged human rights violations and discuss concerns with Bihar officials and civil society groups.

Patna: The National Human Rights Commission (NHRC) will hold a two-day Open Hearing and Camp Sitting at Gyan Bhawan, Patna, on October 7 and 8, 2026, to hear cases of alleged human rights violations in Bihar.

The proceedings will bring complainants and concerned state authorities together before the Commission, while senior government officers, civil society organisations, NGOs and human rights defenders will also participate in discussions on human rights concerns in the state.

Full Commission to Hear Cases on October 7

On the first day, NHRC Chairperson Justice V. Ramasubramanian will conduct the Full Commission sitting along with Members Justice (Dr.) Bidyut Ranjan Sarangi and Smt. Vijaya Bharathi Sayani. The Commission will hear cases in the presence of complainants and the concerned officers of the Bihar government. The arrangement is intended to provide an opportunity for grievances involving alleged human rights violations to be considered directly before the Commission. The open hearing format also allows authorities to respond to complaints and clarify the steps taken in individual cases.

Two Benches to Hear Cases on October 8

The second day will involve two separate Benches dealing with different categories of cases. The NHRC Chairperson will hear cases concerning alleged bonded labour. At the same time, a Division Bench comprising Justice (Dr.) Bidyut Ranjan Sarangi and Smt. Vijaya Bharathi Sayani will consider compliance matters and other complaints involving alleged human rights violations. The separate hearings will allow the Commission to examine cases across different areas while addressing both pending compliance issues and fresh complaints.

Civil Society and Human Rights Defenders to Join Discussion

The Patna programme will also include an interaction with representatives of civil society organisations, NGOs and Human Rights Defenders. Such interactions provide an opportunity for organisations working at the grassroots level to highlight human rights concerns and share experiences from communities they work with.

The Commission will also hold a concluding meeting with senior officers of the Bihar government. Important human rights issues concerning the state will be discussed during the meeting. This part of the programme will focus on broader issues beyond individual complaints and provide a platform for dialogue between the NHRC and state authorities.

### What the Camp Sitting Means for Complainants

Camp sittings are designed to make the human rights redressal process more accessible by taking Commission proceedings closer to people in different parts of the country. For complainants in Bihar, the Patna hearing provides an opportunity to have cases of alleged violations considered in a state-level setting, with concerned authorities present during the proceedings. The presence of state officials can also help the Commission seek information, examine compliance and understand the action taken on complaints.

However, the hearing itself does not mean that every allegation will be established. The Commission will consider the cases and responses presented before it as part of its proceedings.

### NHRC's Camp Sitting Initiative

The NHRC has been conducting camp sittings in different states since 2007 to facilitate easier access to justice for victims of alleged human rights violations. Instead of requiring complainants and other stakeholders to travel to the Commission's headquarters for every proceeding, camp sittings allow the NHRC to conduct hearings in different parts of the country. Over the years, this approach has also created opportunities for the Commission to interact directly with state authorities, civil society groups and human rights defenders on issues affecting local communities. The upcoming Patna sitting continues this approach, bringing the Commission's proceedings to Bihar and placing cases, compliance matters and wider human rights concerns on the same platform.

### A Direct Platform for Accountability

The October 7–8 programme in Patna is significant because it combines case hearings with direct engagement among complainants, government officials and civil society representatives. For Bihar, the two-day exercise will provide a focused platform to examine alleged human rights violations, including cases related to bonded labour, while also reviewing compliance and discussing broader concerns with senior state officials. The interaction with NGOs and human rights defenders can further help bring community-level concerns before the Commission. By taking its proceedings directly to states, the NHRC aims to make the human rights justice process more accessible and responsive. The Patna camp sitting will therefore serve not only as a forum for hearing individual cases but also as an opportunity for wider dialogue on protecting rights and strengthening accountability in Bihar.

**Source:** [https://m.economictimes.com/news/india/sc-seeks-centre-states-response-on-vacancies-functioning-of-state-human-rights-commissions/amp\\_articleshow/134700065.cms](https://m.economictimes.com/news/india/sc-seeks-centre-states-response-on-vacancies-functioning-of-state-human-rights-commissions/amp_articleshow/134700065.cms)

SC seeks Centre, states' response on vacancies, functioning of State Human Rights Commissions

Synopsis

The Supreme Court has requested responses from the government and various commissions about the staffing issues of State Human Rights Commissions. The petition highlights the defunct status of certain commissions in states like Andhra Pradesh, Arunachal Pradesh, and Jharkhand. It calls for timely appointments to vacant positions and adequate infrastructure for the commissions. Additionally, the petition seeks compliance reports until the issues are resolved.

By PTI

Oct 05, 2026, 04:22:00 PM IST

New Delhi: The Supreme Court on Monday sought responses from the Centre, the National Human Rights Commission (NHRC), and all state governments on a PIL alleging that several State Human Rights Commissions (SHRCs) are understaffed, defunct, or have vacant leadership positions.

A bench comprising Chief Justice Surya Kant and Justices Joymalya Bagchi and V Mohana issued notices after taking note of a petition filed by the Association of Retired Judges of the Supreme Court and High Courts of India through advocate Srishti Agnihotri.

The petition, filed on September 21, has sought time-bound directions to the States to fill vacancies in the posts of chairpersons and members of SHRCs in accordance with Section 21 of the Protection of Human Rights Act, 1993, and the Supreme Court's directions in the case of DK Basu vs State of West Bengal.

Issue a writ of mandamus or any other appropriate writ, order or direction, directing Respondent Nos. 3 to 30, to forthwith fill all subsisting vacancies in the posts of chairperson and members of their respective State Human Rights Commissions, in strict compliance with Section 21 of the Protection of Human Rights Act, 1993 and this court's directions in DK Basu vs State of West Bengal, within a time-bound period to be fixed by this court," the plea said.

The plea specifically alleges that the SHRCs in Andhra Pradesh, Arunachal Pradesh and Jharkhand are currently defunct, and seeks directions for their immediate reconstitution, including the appointment of chairpersons, members and secretaries. It highlighted how the SHRCs in Chhattisgarh, Madhya Pradesh, and Meghalaya have functioned under prolonged arrangements involving acting chairpersons. The association has sought substantive appointments to these positions within a fixed timeframe.

The petition further seeks directions to all states to provide SHRCs with the administrative, investigative and technical infrastructure mandated under the law, including adequate secretarial and police/investigative staff.

The petitioner has sought a direction that complaints under Section 13(6) of the Act should not be transferred to

commissions without functioning chairpersons and members capable of dealing with such matters.

It has also sought details of cases allegedly transferred by the National Human Rights Commission of India (NHRC) to the defunct SHRCs of Andhra Pradesh, Arunachal Pradesh and Jharkhand.

The plea has further sought a continuing mandamus, requiring the States and the NHRC to submit periodic status reports to the Supreme Court until full compliance is achieved.

The association has also sought directions for SHRCs, particularly those in Andhra Pradesh, Arunachal Pradesh, Jharkhand, Manipur, Meghalaya, Telangana and Mizoram, to maintain functional, updated websites disclosing details of their constitution, staffing and functioning and place them before the respective State legislatures, as required under Section 28 of the 1993 Act.

"Issue a writ of mandamus or any other appropriate writ, order or direction, directing all Respondent States and their respective State Human Rights Commissions to publish their annual reports under Section 28 of the Act on their official websites and/or otherwise place them in the public domain and to cause the same to be laid before the State Legislature as mandated under Section 28(2)," it said.

**Source:** <https://www.bhaskarenglish.in/amp/national/news/nhrc-orders-states-protect-street-vendors-festival-harassment-report-139253187.html>

Don't remove street vendors during festive season: Human rights body warns against harassment, seizures; seeks action reports by Oct 18

22 hours ago

The National Human Rights Commission (NHRC) on Monday directed all States and Union Territories to ensure the protection of the livelihoods and human rights of local vendors, street vendors, hawkers, potters and small traders during the upcoming Navratri, Diwali and Chhath Puja festivities.

According to a press release issued by the organisation, the directions follow complaints alleging the unnecessary removal of local vendors and hawkers in various cities, seizure of their goods, imposition of fines and harassment. During last year's festive season, an NHRC bench headed by Member Priyank Kanoongo took cognizance of the matter and directed the concerned States and local authorities to examine the allegations and take necessary action.

This year, after observing that the Commission's intervention was again required to protect the livelihoods and human rights of local vendors during the festive season, the NHRC issued fresh directions to all States and Union Territories.

Alternative vending spaces to be provided if eviction is necessary

The NHRC directed that local vendors should not be unnecessarily evicted or deprived of their livelihoods during Navratri, Diwali and Chhath Puja. Where vacating a location is necessary due to fire safety or public safety concerns, suitable alternative vending spaces should be provided.

The Commission also directed that vendors' goods should not be arbitrarily seized or subjected to unnecessary action. Complaints of harassment, extortion or undue interference should be dealt with in accordance with the law.

Administration asked to promote 'Vocal for Local'

The NHRC has also asked local administrations to promote local vendors, traditional occupations and locally manufactured products in the spirit of "Vocal for Local".

The Commission directed the Chief Secretaries of all States and Union Territories to ensure wide circulation of these directions among District Magistrates, municipal authorities, police and other concerned officials, and ensure their effective implementation. The NHRC has directed that additional or complete Action Taken Reports in pending matters be submitted by 18 October 2026.

**Source:** <https://www.livemint.com/news/india/festival-season-no-local-vendor-or-hawker-should-be-evicted-or-deprived-of-livelihoods-nhrc-tells-states/amp-11791177294918.html>

Festival season: No local vendor or hawker should be 'evicted or deprived of livelihoods,' NHRC tells states

The NHRC statement came amid complaints about the "unnecessary" removal of local vendors and hawkers in various cities, the seizure of their goods, the imposition of fines, and harassment.

Written By Akriti Anand

Updated 5 Oct 2026, 11:10 AM IST

Ahead of the Navratri, Diwali, and Chhath Puja festivities, the National Human Rights Commission (NHRC) directed all States and Union Territories to ensure that the livelihoods and human rights of local vendors, street vendors, hawkers, potters, and small traders are protected.

The NHRC statement came amid complaints about the "unnecessary" removal of local vendors and hawkers in various cities, the seizure of their goods, the imposition of fines, and harassment, news agency ANI reported. During last year's festive season, the NHRC bench, headed by Member Priyank Kanoongo, took cognisance of the matter and directed the concerned States and local authorities to examine the allegations and take necessary action.

What has NHRC told states/UTs?

The NHRC directed that during Navratri, Diwali and Chhath Puja, local vendors should not be unnecessarily evicted or deprived of their livelihoods. "Where vacating a location is necessary on account of fire safety or public safety, suitable alternative vending spaces should be provided," the statement shared by news agency ANI on X read.

The Commission also directed that vendors' goods should not be arbitrarily seized or subjected to unnecessary action.

It added that complaints of harassment, extortion or undue interference should be dealt with in accordance with the law.

The NHRC has also asked the local administration to promote local vendors, traditional occupations and locally manufactured products in the spirit of "Vocal for Local."

The Commission directed the Chief Secretaries of all States and Union Territories to ensure wide circulation of these directions among District Magistrates, municipal authorities, police and other concerned officials, and to

ensure their effective implementation. The NHRC has directed that additional/complete Action Taken Reports in pending matters be submitted by 18 October 2026.

**Source:** [https://timesofindia.indiatimes.com/city/patna/nhrc-to-hold-two-day-hearing-in-patna-from-oct-7/amp\\_articleshow/134713952.cms](https://timesofindia.indiatimes.com/city/patna/nhrc-to-hold-two-day-hearing-in-patna-from-oct-7/amp_articleshow/134713952.cms)

NHRC to hold two-day hearing in Patna from Oct 7  
City Madan Kumar | Oct 5, 2026, 23:12 IST

Patna: National Human Rights Commission (NHRC) would be holding a two-day 'Open Hearing and Camp Sitting' at Gyan Bhawan here on Oct 7 and 8 to hear cases of alleged human rights violations in Bihar, an official said on Monday.

On Oct 7, NHRC chairperson Justice V Ramasubramanian and members Justice Bidyut Ranjan Sarangi and Vijaya Bharathi Sayani will hear cases in the full commission sitting in the presence of complainants and officers concerned of the state.

The next day, on Oct 8, the commission will hear cases in two separate benches. The chairperson will hear cases of alleged bonded labour. Simultaneously, a division bench comprising members Justice Sarangi and Sayani will hear cases related to compliance matters and other complaints of alleged violation of human rights.

Thereafter, the commission will interact with representatives of civil society organisations, NGOs and human rights defenders.

In the concluding session, the commission will hold a meeting of senior officers to discuss important human rights issues pertaining to Bihar.

NHRC has been holding 'camp sittings' from time to time in various states since 2007 to facilitate easy access to justice for the victims of human rights violations, the official added.

**Source:** <https://www.tribuneindia.com/news/india/nhrc-directs-states-to-protect-street-vendors-from-harassment-arbitrary-eviction/amp/?utm=relatedarticles>

NHRC directs states to protect street vendors from harassment, arbitrary eviction

Commission asks local administrations to facilitate traditional trades of vendors and artisans during Navratri, Diwali and Chhath Puja

Surya S Pillai

Tribune News Service

New Delhi, Updated At : 11:21 AM Oct 05, 2026 IST

The complaint alleged that vendors were being evicted on the grounds that they obstructed access for fire brigades and ambulances.

The National Human Rights Commission (NHRC) has directed all states and Union Territories to ensure that street vendors, hawkers and small traders are not unnecessarily displaced or harassed during the upcoming festive season.

In directions issued ahead of Navratri, Diwali and Chhath Puja, the Commission asked local administrations to facilitate the traditional trades of vendors and artisans safeguard their livelihoods while promoting locally made products under the government's 'Vocal for Local' initiative.

The directions were issued in a case concerning allegations of "unnecessary and inhumane" treatment of roadside vendors and hawkers by municipal authorities in several cities. The complaint alleged that vendors were being evicted on the grounds that they obstructed access for fire brigades and ambulances, while also being subjected to challans, penalties and alleged extortion. The NHRC had taken cognisance of the matter in October 2025 and directed authorities to inquire into the allegations and ensure that pottery sellers, footpath traders, hawkers, Kumbhars, small sweet vendors, flower and vegetable sellers, and rangoli colour vendors were not harassed.

In its latest directions, the Commission said, "Vendors should not be unnecessarily displaced, removed or prevented from carrying on their livelihood activities during the festive season." "Where relocation is unavoidable because of emergency access, fire or other public-safety requirements, the authorities have been directed to provide suitable and accessible alternative vending spaces, as far as practicable, without adversely affecting the livelihoods of the vendors," it said. The NHRC also directed local administrations to guard against arbitrary seizure of goods. Any action against vendors, it said, should be strictly in accordance with the law and take into account their livelihood concerns. It further called for prompt examination of complaints relating to harassment, extortion, coercion or undue interference with vendors and appropriate action wherever warranted. The Commission directed that its instructions be widely circulated among District Magistrates, Municipal Commissioners, Commissioners and Superintendents of Police and other concerned authorities for effective implementation

throughout the festive period. The authorities have been asked to submit additional or complete reports to the NHRC by October 18.

**Source:** <https://www.thestatesman.com/india/do-not-unnecessarily-remove-street-vendors-during-festive-season-provide-alternative-vending-spaces-nhrc-1503647063.html/amp>

Do not unnecessarily remove street vendors during festive season; provide alternative vending spaces: NHRC  
Statesman News Service  
October 5, 2026 11:56 am

The National Human Rights Commission (NHRC) has directed all States and Union Territories to ensure the protection of the livelihoods and human rights of local vendors, street vendors, hawkers, potters and small traders in view of the upcoming Navratri, Diwali and Chhath Puja festivities.

The matter relates to complaints regarding the alleged unnecessary removal of local vendors and hawkers in various cities, seizure of their goods, imposition of fines and harassment. During last year's festive season, the NHRC bench headed by Member Shri Priyank Kanoongo took cognizance of the matter and directed the concerned States and local authorities to examine the allegations and take necessary action.

This year, upon observing that the intervention of the Commission was again required to ensure the protection of the livelihoods and human rights of local vendors during the festive season, the Commission issued fresh directions to all States and Union Territories.

NHRC has directed that during Navratri, Diwali and Chhath Puja, local vendors should not be unnecessarily evicted or deprived of their livelihoods. Where vacating a location is necessary on account of fire safety or public safety, suitable alternative vending spaces should be provided.

The Commission has further directed that vendors' goods should not be arbitrarily seized or subjected to unnecessary action, and that complaints of harassment, extortion or undue interference should be dealt with in accordance with law.

NHRC has also asked the local administration to promote local vendors, traditional occupations and locally manufactured products in the spirit of "Vocal for Local."

The Commission has directed the Chief Secretaries of all States and Union Territories to ensure wide circulation of these directions among District Magistrates, municipal authorities, police and other concerned officials, and to ensure their effective implementation.

NHRC has directed that additional/complete Action Taken Reports in pending matters be submitted by 18 October 2026.

**Source:** <https://www.newsmobile.in/nation/nhrc-seeks-probe-into-minors-participation-in-mumbai-cjp-protest/>

NHRC Seeks Probe Into Minors' Participation In Mumbai CJP Protest

By: NewsMobile Desk

Date: October 5, 2026

Mumbai: The National Human Rights Commission (NHRC) has taken suo motu cognisance of allegations involving the participation of minor children in a protest organised by the Cockroach Janta Party (CJP) at Mumbai's Shivaji Park.

The commission has issued notices to the Mumbai Police Commissioner, Ministry of Electronics and Information Technology (MeitY), X Corp., and Maharashtra's Women and Child Development Department, directing them to submit action taken reports within a week.

The NHRC has asked Mumbai Police to investigate how the minors were brought to and involved in the demonstration and examine the specific roles of the organisers.

Police have been directed to initiate appropriate legal action if the inquiry establishes any cognisable offence.

The allegations also include claims that children may have been deliberately positioned to discourage or restrict police intervention. The commission has further sought examination of possible violations of child-protection laws, including the Juvenile Justice Act.

X Corp. has been asked to preserve photographs, videos and social media material related to the children's presence at the protest, including information that may help trace their source and circulation.

Meanwhile, the Maharashtra Women and Child Development Department has been directed to ensure the care, protection and welfare of the children, assess any need for assistance, and safeguard their rights under applicable laws.

The reports are expected to detail the investigation, organisers' roles, any violations found, and measures taken for the children's protection.

**Source:** <https://www.aninews.in/news/national/general-news/do-not-unnecessarily-remove-street-vendors-during-festive-season-provide-alternative-vending-spaces-nhrc20261005083250/>

Do not unnecessarily remove street vendors during festive season; Provide alternative vending spaces: NHRC

ANI | Updated: Oct 05, 2026 08:32 IST

New Delhi [India], October 5 (ANI): The National Human Rights Commission (NHRC) on Monday directed all States and Union Territories to ensure the protection of the livelihoods and human rights of local vendors, street vendors, hawkers, potters and small traders in view of the upcoming Navratri, Diwali and Chhath Puja festivities.

According to a press release issued by the organisation, the matter relates to complaints regarding the alleged unnecessary removal of local vendors and hawkers in various cities, seizure of their goods, imposition of fines and harassment. During last year's festive season, the NHRC bench headed by Member Priyank Kanoongo took cognizance of the matter and directed the concerned States and local authorities to examine the allegations and take necessary action.

This year, upon observing that the intervention of the Commission was again required to ensure the protection of the livelihoods and human rights of local vendors during the festive season, the Commission issued fresh directions to all States and Union Territories. The NHRC has directed that during Navratri, Diwali and Chhath Puja, local vendors should not be unnecessarily evicted or deprived of their livelihoods. Where vacating a location is necessary on account of fire safety or public safety, suitable alternative vending spaces should be provided.

The Commission has further directed that vendors' goods should not be arbitrarily seized or subjected to unnecessary action, and that complaints of harassment, extortion or undue interference should be dealt with in accordance with law.

NHRC has also asked the local administration to promote local vendors, traditional occupations and locally manufactured products in the spirit of "Vocal for Local."

The Commission has directed the Chief Secretaries of all States and Union Territories to ensure wide circulation of these directions among District Magistrates, municipal authorities, police and other concerned officials, and to ensure their effective implementation.

NHRC has directed that additional/complete Action Taken Reports in pending matters be submitted by 18 October 2026. (ANI)

**Source:** <https://www.livelaw.in/amp/top-stories/supreme-court-state-human-rights-commissions-defunct-non-functional-plea-to-fill-vacancies-notice-issued-553181>

Home > Top Stories > Supreme Court Issues...

Supreme Court Issues Notice On PIL To Fill Vacancies In State Human Rights Commissions

By - Debby Jaintwitter-greylinkedinUpdate: 2026-10-05 12:35 GMT

The Supreme Court today issued notice on a PIL seeking filling up of vacant positions in State Human Rights Commissions across the country within a timebound period prescribed by the Court.

The Court called for the authorities' response, after it was informed that most of the State Human Rights Commissions are either lying vacant or non-functional. "Even NHRC website is not updated" the petitioner's counsel told the Court.

A bench of CJI Surya Kant, Justice Joymalya Bagchi and Justice V Mohana was dealing with the PIL filed by Association of Retired judges of Supreme Court and High Courts of India. The petitioner seeks to ensure that State Human Rights Commissions remain fully functional in compliance with Section 21 of the Protection of Human Rights Act, 1993 and the Supreme Court's directions in *DK Basu v. State of West Bengal*.

The plea seeks inter-alia directions to the States for filling up vacant posts of Chairpersons and Members within a fixed timeframe. With regard to Andhra Pradesh, Arunachal Pradesh and Jharkhand, it states that the Commissions in these states are non-functional. Qua Chhattisgarh, Madhya Pradesh and Meghalaya, the petitioner seeks replacement of prolonged Acting Chairperson arrangements with substantive appointments.

The petition also prays for the States to provide SHRCs with the required administrative, investigative and technical staff, including senior government and police personnel. It further seeks publication of annual reports on SHRC websites and in the public domain, alongwith their placement before the respective state legislatures.

The petitioner also seeks to prevent transfer of complaints to SHRCs which lack a functioning Chairperson/Member. It further prays that data be called to find out the current status of cases already transferred to defunct Commissions in Andhra Pradesh, Arunachal Pradesh and Jharkhand.

Besides the aforesaid, the petitioner prays for continuous monitoring by the Supreme Court through periodic compliance affidavits/status reports.

**Source: <https://www.barandbench.com/news/litigation/plea-before-supreme-court-over-failure-to-fill-vacancies-in-state-human-rights-commissions>**

Plea before Supreme Court over failure to fill vacancies in State Human Rights Commissions

The petitioners relied on the 2015 Supreme Court judgment in *DK Basu v. State of West Bengal*, in which the Court had held that filling vacancies in SHRCs was not merely an option, but a duty.

Arna Chatterjee

Published on:

05 Oct 2026, 2:03 pm

Follow Us | Listen to this article

The Supreme Court on Monday sought responses from the National Human Rights Commission (NHRC), the Central government and various States on a plea alleging that several State Human Rights Commissions (SHRCs) remain vacant, understaffed or defunct [*Association of Retired Judges of Supreme Court and High Courts of India v NHRC and Ors.*].

A Bench comprising Chief Justice of India (CJI) Surya Kant, Justice Joymalya Bagchi and Justice V Mohana issued notice on the petition filed by the Association of Retired Judges of the Supreme Court and High Courts of India.

The petition before the Court seeks directions to the Union and State governments to ensure that the SHRCs are properly staffed and are able to function under the Protection of Human Rights Act, 1993 (which provides for bodies to inquire into complaints of human-rights violations).

The petitioners relied on the 2015 Supreme Court judgment in *DK Basu v. State of West Bengal*, in which the Court held that filling vacancies in SHRCs was not merely an option for governments but a duty. In that judgment, the Court had directed governments to fill existing vacancies of Chairpersons and Members within three months. Additionally, it had also order all future vacancies to be filled within three months of them arising.

"More than a decade has elapsed since those directions, yet the default persists across the country," states the petition.

According to the plea, several States continue to have vacant posts of Chairpersons and Members, while some SHRCs have allegedly remained non-functional for prolonged periods.

The petitioners' analysis of the 28 State commissions claims that 10 States do not have a permanent Chairperson, 3 SHRCs are defunct, 7 do not have a judicial Member, and 16 do not have a non-judicial Member.

The plea also alleges that 23 States have not made their SHRCs' annual reports available online. Under the 1993 law, these reports are meant to record the commissions' work and be placed before the respective State legislatures. The petition says only 5 States, Goa, Maharashtra, Punjab, Sikkim and Uttarakhand, had annual

reports publicly available.

The petition further raises concerns over a shortage of administrative and investigative staff in the SHRCs. It relies on Section 27 of the Protection of Human Rights Act, which requires State governments to provide the commissions with necessary officers, police and other staff.

The plea has also raised questions over the National Human Rights Commission (NHRC) transferring complaints to SHRCs that are allegedly not functional. The petition cites the NHRC's 2023-24 annual report to state that 239 cases were transferred to the Andhra Pradesh SHRC and 144 cases to the Jharkhand SHRC. It submits that both commissions did not have functioning Chairpersons and Members at the relevant time.

The plea further argues that transferring a complaint to a commission that cannot function may leave the complainant without an effective forum to pursue the complaint.

The plea further highlights prolonged vacancies in individual States. It states that the Chairperson's post in the Uttar Pradesh SHRC has been vacant since June 4, 2024, while the post of judicial Member fell vacant in June 2026. In Andhra Pradesh, the petition alleges that the SHRC has been without a Chairperson, Members and key administrative officials since March 2024, leaving more than 10,000 complaints unaddressed.

Among other reliefs, the petition seeks directions for:

Filling all existing vacancies of Chairpersons and Members in State Human Rights Commissions.

Reviving non-functional SHRCs and replacing prolonged arrangements where Acting Chairpersons continue in office.

Adequate administrative and investigative staff for the commissions.

Publication of annual reports by all SHRCs.

A direction to the NHRC not to transfer complaints to non-functional SHRCs, and to disclose the status of complaints already transferred to them.

Regular monitoring by the Supreme Court of compliance with its directions, rather than closing the matter after passing an order.

Functional and updated SHRC websites containing details of their composition, vacancies and annual reports.

The petition was drafted by advocate Anchal Kanthed and filed by advocate Srishti Agnihotri on behalf of the Association of Retired Judges of Supreme Court and High Courts of India.

**Source:** <https://www.thehindu.com/news/national/why-nhrc-issued-a-notice-on-cjps-mumbai-protesters-explained/article71546474.ece/amp/>

Why NHRC issued a notice on CJP's Mumbai protesters | Explained

In its complaint to the National Human Rights Commission, Satish Vaid cited posts on X and alleged abuse of children for the protest in Mumbai

Updated - October 05, 2026 04:01 pm IST

The story so far: As a sea of protesters under the banner of the Cockroach Janta Party (CJP) gathered at Mumbai's Shivaji Park on October 2, a child carrying the national flag in one hand was lifted above the crowd and made to sit on a man's shoulders. Others held placards demanding the resignation of Chief Election Commissioner Gyanesh Kumar, amid politically charged and abusive slogans. Some protesters recorded the proceedings on their phones, with videos later shared on social media.

One such video, posted on X, prompted India's top human rights body to take cognisance of allegations that children were used or exposed during the protest.

Why the notice?

The National Human Rights Commission's (NHRC) cognisance follows a complaint by Satish Vaid, Intervention Head, Sewa Nyaya Uthan Foundation, a Delhi-based NGO established in 2020. According to the organisation's website, the foundation works on social welfare, legal support and community development for marginalised groups. In his complaint to the Commission, Mr. Vaid cited posts on X and alleged abuse of children for the protest. The complaint further referred to purported group chat discussions stated to relate to the planning and coordination of the protest, in which the participation of minors was allegedly discussed in advance. The NHRC notice cited the complainant as alleging that the involvement of minors was discussed on the premise that the police may not detain them. The NGO named Ajinkya Shinde (organisation in-charge of CJP), Abhijit Dipke (founder of CJP), Saurav Das (co-convenor of CJP) and others, as it sought examination of their alleged roles in prompting, encouraging or facilitating the participation of children in the gathering.

What has the NHRC ordered?

The Commission's bench, headed by member Priyank Kanoongo, said the matter was not confined to the mere presence of children at a public gathering. It said that, if the allegations are established, they could raise more serious concerns about the planned mobilisation or instrumental use of minors despite their age and vulnerability, including their possible use as a shield against lawful police action. The bench also flagged the exposure of the children through photographs and videos subsequently disseminated on social media. Acting under Section 12 of the Protection of Human Rights Act, 1993, and Section 13, which gives the Commission certain civil-court powers while inquiring into complaints, the bench directed Mumbai Police to examine videos, photographs, social-media material and the alleged chat records. The police were further directed to register an FIR wherever a cognisable offence is disclosed, identify organisers, accompanying adults and others who may have facilitated the children's participation, and preserve electronic evidence. The Commission specifically directed the police to examine the applicability of Sections 75 and 83(2) of the Juvenile Justice (Care and Protection of Children) Act, 2015. X Corp was asked to preserve account and content records and explain the moderation and

child-safety measures applied. The Ministry of Electronics and Information Technology (MeitY) was asked to examine compliance with the Information Technology Act and IT Rules, including due-diligence and preservation obligations. Maharashtra's Women and Child Development Department was directed to ensure the care and protection of the children under the JJ Act.

#### Similar cases from the past

There have been similar interventions involving children at political campaigns and protests in the past as well. In May 2019, the National Commission for Protection of Child Rights (NCPCR) chairperson, Mr Kanoongo, issued a notice to Congress leader Priyanka Gandhi Vadra over a video showing children allegedly participating in election campaigning and raising slogans. The Commission sought details of the children and how they had been brought to the campaign. Ms Gandhi Vadra said she had stopped the children from raising inappropriate slogans. During the anti-CAA protests in late 2019 and early 2020, the NCPCR also intervened over the presence of children at demonstrations, including at Shaheen Bagh. It asked authorities to identify children attending the protest and arrange counselling, citing concerns about their exposure to misinformation and possible psychological impact. In 2022, the NCPCR asked the Election Commission to act against Congress leader Rahul Gandhi and the Congress over children's participation in the Bharat Jodo Yatra. It also asked Karnataka Police to act against DK Shivakumar over his interaction with schoolchildren during the Mekedatu padayatra. In May 2022, the NCPCR demanded action under Sections 75 and 83 of the JJ Act after a boy raised slogans at a Popular Front of India rally in Kerala. In August 2024, it objected to children raising slogans in a march in Maharashtra and suggested counselling for them.

#### What does the law say?

Delhi based lawyer, John Simte says that no Indian law expressly bars children from attending protests or rallies. "There is no general age-based exclusion of children from this constitutional guarantee. No provision makes a child's mere presence at a peaceful protest an offence," he said. Article 19(1)(b) of the Constitution guarantees citizens the right to assemble peaceably and without arms, subject to reasonable restrictions under Article 19(3). Legal exposure arises only where a child's presence is alleged to amount to cruelty or exploitation. Section 75 of the Juvenile Justice (Care and Protection of Children) Act, 2015, punishes a person having charge or control of a child who exposes the child to unnecessary mental or physical suffering, with imprisonment of up to three years, a fine of up to ₹1 lakh, or both. Section 83(2) applies to adults who use children for illegal activities and provides for rigorous imprisonment of up to seven years and a fine of up to ₹5 lakh.

Published - October 05, 2026 03:16 pm IST

**Source:** [https://timesofindia.indiatimes.com/city/bhubaneswar/activist-moves-nhrc-over-cops-firing-at-rape-accused/amp\\_articleshow/134714373.cms](https://timesofindia.indiatimes.com/city/bhubaneswar/activist-moves-nhrc-over-cops-firing-at-rape-accused/amp_articleshow/134714373.cms)

Activist moves NHRC over cops firing at rape accused  
Debabrata Mohapatra | Oct 5, 2026, 23:23 IST

Bhubaneswar: Questioning the circumstances surrounding the city police firing at a rape accused during his arrest, a human rights defender on Monday moved the National Human Rights Commission (NHRC), seeking a judicial inquiry into what he alleged was a “fake, non-fatal encounter” on Saturday. “The NHRC has received my complaint and assigned diary number 23203/IN/2026,” petitioner Himansu Sekhar Nayak said.

Sreedhar Panda alias Santosh (24), accused of raping an IT engineer at her home after allegedly entering the premises with an intention to steal on Sept 30, was shot in his leg and injured after he allegedly attempted to stab police personnel with a screwdriver during his arrest on Oct 3.

“We do not want to obstruct or prejudice the investigation into the alleged sexual assault. The allegations against the accused must be investigated strictly in accordance with the law. However, the existence of a criminal allegation cannot authorise police personnel to use unlawful, and excessive force, nor can it justify fabrication or manipulation of an encounter narrative,” Nayak said in his petition.

He urged the NHRC to order an independent forensic and ballistic examination to determine whether the physical and medical evidence was consistent with the police version of the firing. He also sought an appropriate magisterial or judicial inquiry into the incident.

Police, however, denied any manipulation in the operation. “Our personnel fired two rounds at the accused in self-defence,” a senior police officer said.

**Source:** <https://hyderabadmail.com/nhrc-directs-hyderabad-police-vnr-vjiet-case/>

NHRC directs Hyderabad police on VNR VJiet case

Harsha Vardhini

5 Oct 2026 6:22 PM

Hyderabad : The National Human Rights Commission (NHRC) has directed the Hyderabad police commissioner to submit an action-taken report within four weeks on a complaint concerning alleged lapses in the handling of a sexual assault and harassment case involving a female student of VNR Vignana Jyothi Institute of Engineering & Technology (VNRVJiet) at Bachupally. The complaint was filed by R N Shankar, a student leader and research scholar, who sought an inquiry into the alleged role of the college management, principal and other officials, besides the police investigation.

Complaint alleges lapses by college, police

According to the complaint, the college management and principal were allegedly aware of the incident but failed to take appropriate action. It also sought an inquiry into why the names of the concerned college officials were not included in the first information report (FIR). The complaint relates to FIR No. 217/2026 registered at Bachupally police station on February 28, 2026. The complainant alleged that the victim's mother had submitted a written complaint to the police, but the names of the college owner and principal were not included in the FIR. The NHRC, according to the complaint submitted by Shankar, referred the matter to the concerned authorities for action in accordance with law. It also directed that the complainant/victim be involved in the inquiry and that details of the action taken be communicated to the complainant. The commission has sought a complete action-taken report within four weeks. The matter relates to NHRC case No. 718/36/2/2026.

Shankar seeks impartial probe into case

Shankar said the investigation should not be restricted to the matters recorded in the FIR and should examine the role of the college management, principal and other officials before and after the incident. "For justice to be done to the victim, there should be an impartial investigation into the role of the college management, principal and concerned officials before and after the incident," he said. He also called for the preservation and examination of closed-circuit television footage, internal committee records, administrative records and other evidence related to the case. "Police should conduct a comprehensive, honest and impartial investigation and bring the facts to light. If the investigation establishes that anyone has committed an offence, action should be taken according to law. Otherwise, we will have to launch a democratic movement for students' rights and women's safety," Shankar said. The press note also said there was a need to strengthen safety measures for female students and complaint-redressal mechanisms in engineering colleges. The NHRC directions are expected to be followed by the police action-taken report within four weeks, according to the complaint.



**Source:** <https://newsonair.gov.in/nhrc-to-hold-two-day-open-hearing-and-camp-sitting-in-bihar/>

NHRC to hold two-day Open Hearing and Camp Sitting in Bihar

New On AIR | October 5, 2026 9:57 PM

National Human Rights Commission (NHRC) is holding a two-day 'Open Hearing and Camp Sitting' in Bihar from 7th of this month. The Commission said that this camp is being organised to hear cases of alleged human rights violations in the State. It will hear cases in the Full Commission sitting in the presence of complainants and concerned officers of the State. The Commission will interact with representatives of civil society organisations, NGOs and Human Rights Defenders. NHRC has been holding Camp Sitzings from time to time in various States since 2007 to facilitate easy access to justice for the victims of human rights violations.

**Source: <https://hindi.theprint.in/india/supreme-court-seeks-response-from-centre-states-on-vacancies-functioning-of-shrcs/1039201/>**

उच्चतम न्यायालय ने एसएचआरसी में रिक्तियों, कामकाज को लेकर केंद्र, राज्यों से जवाब मांगा  
भाषा 5 October, 2026

सुप्रीम कोर्ट ने एक PIL पर नोटिस जारी किया। इस PIL में देश भर के राज्य मानवाधिकार आयोगों में खाली पदों को कोर्ट द्वारा तय समय-सीमा के भीतर भरने की मांग की गई। कोर्ट ने अधिकारियों से जवाब मांगा, क्योंकि उसे बताया गया कि ज्यादातर राज्य मानवाधिकार आयोग या तो खाली पड़े हैं या काम नहीं कर रहे हैं। याचिकाकर्ता के वकील ने कोर्ट को बताया, "यहां तक कि NHRC की वेबसाइट भी अपडेट नहीं है।" चीफ जस्टिस ऑफ इंडिया (CJI) सूर्यकांत, जस्टिस जॉयमाल्य बागची और जस्टिस वी. मोहना की बेंच भारत के सुप्रीम कोर्ट और हाई कोर्ट के रिटायर्ड जजों के एसोसिएशन द्वारा दायर PIL पर सुनवाई कर रही थी। याचिकाकर्ता यह सुनिश्चित करना चाहता है कि राज्य मानवाधिकार आयोग, 'मानवाधिकार संरक्षण अधिनियम, 1993' की धारा 21 और 'डी.के. बसु बनाम पश्चिम बंगाल राज्य' मामले में सुप्रीम कोर्ट के निर्देशों का पालन करते हुए पूरी तरह से काम करें। याचिका में राज्यों को निर्देश देने की मांग की गई कि वे चेयरमैन और सदस्यों के खाली पदों को एक तय समय-सीमा के भीतर भरें। आंध्र प्रदेश, अरुणाचल प्रदेश और झारखंड के बारे में कहा गया कि इन राज्यों में आयोग काम नहीं कर रहे हैं। छत्तीसगढ़, मध्य प्रदेश और मेघालय के मामले में याचिकाकर्ता लंबे समय से चल रही 'कार्यवाहक चेयरमैन' की व्यवस्था को हटाकर स्थायी नियुक्तियां करने की मांग कर रहा है। याचिका में यह भी मांग की गई कि राज्य SHRC को ज़रूरी प्रशासनिक, जांच और तकनीकी स्टाफ उपलब्ध कराएं, जिसमें वरिष्ठ सरकारी और पुलिस अधिकारी शामिल हों। साथ ही SHRC की सालाना रिपोर्ट को उनकी वेबसाइट और पब्लिक डोमेन में पब्लिश करने और संबंधित राज्य विधानसभाओं के सामने पेश करने की भी मांग की गई। याचिकाकर्ता उन SHRC को शिकायतें भेजने से रोकने की भी मांग कर रहा है, जहां कोई काम करने वाला चेयरमैन या सदस्य नहीं है। इसके अलावा, यह मांग की गई कि आंध्र प्रदेश, अरुणाचल प्रदेश और झारखंड में काम न कर रहे आयोगों को पहले ही भेजी जा चुकी शिकायतों की मौजूदा स्थिति का पता लगाने के लिए डेटा मांगा जाए। इन सबके अलावा, याचिकाकर्ता सुप्रीम कोर्ट से समय-समय पर अनुपालन हलफनामे/स्टेटस रिपोर्ट के ज़रिए लगातार निगरानी करने की भी मांग कर रहा है।

**Source: <https://www.jagran.com/news/national-sc-seeks-response-on-human-rights-commissions-vacancies-40395597.html>**

मानवाधिकार आयोगों में खाली पदों पर सुप्रीम कोर्ट सख्त, केंद्र और राज्यों से मांगा जवाब

By Digital Desk Edited By: Garima Singh

Published: Mon, 05 Oct 2026 11:07 PM (IST)

सुप्रीम कोर्ट ने मानवाधिकार आयोगों में रिक्तियों और कामकाज को लेकर केंद्र, राष्ट्रीय मानवाधिकार आयोग और सभी राज्यों से जवाब मांगा है।

डिजिटल डेस्क, नई दिल्ली। सुप्रीम कोर्ट में मानवाधिकार आयोगों में रिक्तियों और कामकाज को लेकर एक जनहित याचिका दाखिल की गई है। शीर्ष अदालत ने इस याचिका पर सोमवार को केंद्र, राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) और सभी राज्यों से जवाब मांगा। इसमें आरोप लगाया गया है कि कई राज्य मानवाधिकार आयोग (एसएचआरसी) में स्टाफ की कमी है, वे निष्क्रिय हैं या उनके शीर्ष पद रिक्त हैं।

चीफ जस्टिस सूर्यकांत, जस्टिस जोयमाल्या बागची और जस्टिस वी मोहना की पीठ ने याचिका का संज्ञान लेते हुए नोटिस जारी किए। यह याचिका वकील सृष्टि अग्निहोत्री के जरिये सर्वोच्च न्यायालय और उच्च न्यायालयों के सेवानिवृत्त जजों के एसोसिएशन की ओर से दाखिल की गई है।

21 सितंबर को दाखिल याचिका में सभी राज्यों को एसएचआरसी के अध्यक्ष और सदस्य के खाली पदों को एक निश्चित समय सीमा के भीतर भरने का आदेश दिए जाने की मांग की गई है। याचिका में आरोप लगाया गया है कि आंध्र प्रदेश, अरुणाचल प्रदेश और झारखंड में एसएचआरसी पूरी तरह निष्क्रिय हैं। जबकि छत्तीसगढ़, मध्य प्रदेश और मेघालय में एसएचआरसी लंबे समय से कार्यरत अध्यक्षों के तहत काम कर रहे हैं। एसोसिएशन ने इन रिक्त पदों पर एक तय समयसीमा के भीतर स्थायी नियुक्तियां करने की मांग की है।

(न्यूज एजेंसी पीटीआई के इनपुट के साथ)

**Source: <https://lalluram.com/major-nhrc-directive-sidewalk-vendors-and-potters-not-to-be-evicted-during-diwali-navratri-and-chhath-puja/>**

एनएचआरसी का बड़ा आदेश: दिवाली, नवरात्रि और छठ पूजा के दौरान फुटपाथ दुकानदारों और कुम्हारों को नहीं हटाए जाएंगे, सामान जब्ती पर भी रोक  
Satyanarayan Shukla 05 Oct 2026, 09:53 AM

मध्यप्रदेश

शिखिल ब्यौहार, भोपाल। आगामी त्योहारी सीजन को देखते हुए राष्ट्रीय मानवाधिकार आयोग (NHRC) ने देश के सभी राज्यों के लिए एक कड़ा और राहत भरा निर्देश जारी किया है। एनएचआरसी ने स्पष्ट किया है कि नवरात्रि, दिवाली और छठ पूजा के पावन पर्वों के दौरान लोकल वेंडर्स, स्ट्रीट हॉकर और चाक पर मिट्टी के बर्तन बनाने वाले कुम्हारों को बेवजह उनके स्थानों से नहीं हटाया जाएगा। आयोग के इस आदेश से त्योहारी सीजन में अपनी आजीविका कमाने वाले छोटे व्यापारियों को बड़ी राहत मिली है।

क्या हैं एनएचआरसी के निर्देश?

राष्ट्रीय मानवाधिकार आयोग ने सभी राज्यों के मुख्य सचिवों (Chief Secretary) को भेजे गए सख्त निर्देशों में कुछ अहम बिंदुओं पर विशेष जोर दिया है। बेवजह हटाने पर रोक: त्योहारी सीजन (नवरात्रि, दिवाली, छठ) के दौरान किसी भी स्थानीय वेंडर या हॉकर को बिना ठोस कारण के नहीं हटाया जाएगा। अनिवार्य वैकल्पिक व्यवस्था: यदि कानून-व्यवस्था या सुरक्षा कारणों से किसी जगह को खाली कराना बेहद जरूरी हो भी जाता है, तो प्रशासन को कार्रवाई से पहले दुकानदारों और वेंडर्स के लिए वैकल्पिक जगह (Alternative Place) की व्यवस्था करनी होगी। सामान जब्ती और वसूली पर रोक: त्योहारों के इन दिनों में दुकानदारों का सामान जब्त करने और उनसे किसी भी प्रकार की जबरन वसूली या उत्पीड़न पर पूरी तरह से रोक लगा दी गई है।

18 अक्टूबर तक रिपोर्ट देना अनिवार्य

मानवाधिकार आयोग ने इस मामले को बेहद गंभीरता से लिया है। सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों को निर्देश दिए गए हैं कि वे इस आदेश के पालन से जुड़ी अनुपालन रिपोर्ट 18 अक्टूबर तक हर हाल में एनएचआरसी को सौंपें। आयोग के इस फैसले के बाद अब प्रशासनिक अमले और नगर निगमों को त्योहारी सीजन के दौरान स्ट्रीट वेंडर्स के प्रति नरमी बरतनी होगी, जिससे गरीब और छोटे व्यापारियों को त्योहारों के समय रोजी-रोटी की चिंता से मुक्ति मिल सकेगी।

**Source:** <https://www.punjabkesari.com/india-news/tyoharon-ke-dauran-street-vendors-ko-bina-wajah-na-hatayen-saman-bechne-ke-liye-den-dusri-jagah-nhrc/>

Home » India » tyoharon ke dauran street vendors ko bina wajah na hatayen saman bechne ke liye den dusri jagah nhrc

त्योहारों के दौरान स्ट्रीट वेंडर्स को बिना वजह न हटाएं, सामान बेचने के लिए दें दूसरी जगह : एनएचआरसी

IANIS Agency

10:25 am IST, October 5, 2026

नई दिल्ली, 5 अक्टूबर (आईएनएस)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सभी राज्यों और केंद्र शासित प्रदेशों को निर्देश दिया है कि वे आने वाले नवरात्रि, दिवाली और छठ पूजा के त्योहारों को देखते हुए स्थानीय वेंडर्स, स्ट्रीट वेंडर्स, फेरीवालों, कुम्हारों और छोटे व्यापारियों की आजीविका और मानवाधिकारों की सुरक्षा सुनिश्चित करें। यह मामला अलग-अलग शहरों में स्थानीय वेंडर्स और फेरीवालों को बिना वजह हटाने, उनका सामान जब्त करने, जुर्माना लगाने और उन्हें परेशान करने की शिकायतों से जुड़ा है।

पिछले साल त्योहारों के दौरान, सदस्य प्रियंक कानूनगो की अध्यक्षता वाली एनएचआरसी बेंच ने इस मामले का संज्ञान लिया था और संबंधित राज्यों और स्थानीय अधिकारियों को आरोपों की जांच करने और जरूरी कार्रवाई करने का निर्देश दिया था। इस साल, यह देखते हुए कि त्योहारों के दौरान स्थानीय वेंडर्स की आजीविका और मानवाधिकारों की सुरक्षा सुनिश्चित करने के लिए आयोग के दखल की फिर से जरूरत है, आयोग ने सभी राज्यों और केंद्रशासित प्रदेशों को नए निर्देश जारी किए।

एनएचआरसी ने निर्देश दिया है कि नवरात्रि, दिवाली और छठ पूजा के दौरान स्थानीय वेंडर्स को बिना वजह हटाया न जाए या उनकी आजीविका से वंचित न किया जाए। अगर आग से सुरक्षा या सार्वजनिक सुरक्षा के कारण किसी जगह को खाली कराना जरूरी हो, तो सामान बेचने के लिए उपयुक्त दूसरी जगह दी जानी चाहिए।

आयोग ने यह भी निर्देश दिया है कि वेंडर्स का सामान मनमाने ढंग से जब्त न किया जाए या उन पर बिना वजह कोई कार्रवाई न की जाए और उत्पीड़न, जबरन वसूली या बेवजह दखलंदाजी की शिकायतों पर कानून के मुताबिक कार्रवाई की जाए।

एनएचआरसी ने स्थानीय प्रशासन से यह भी कहा है कि वे "वोकल फॉर लोकल" की भावना के तहत स्थानीय वेंडर्स, पारंपरिक व्यवसायों और स्थानीय स्तर पर बने उत्पादों को बढ़ावा दें। आयोग ने सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों को निर्देश दिया है कि वे इन निर्देशों को जिला मजिस्ट्रेटों, नगर निकायों, पुलिस और अन्य संबंधित अधिकारियों तक बड़े पैमाने पर पहुंचाएं और इनका सही तरीके से पालन सुनिश्चित करें। एनएचआरसी ने निर्देश दिया है कि लंबित मामलों में अतिरिक्त/पूरी की गई कार्रवाई की रिपोर्ट 18 अक्टूबर तक जमा की जाए।

-आईएनएस

**Source: <https://lagatar.in/questions-raised-over-8-deaths-in-birhor-settlement-50-meters-away-from-blasting-site-high-level-probe-by-nhrc-demanded>**

50 मी. दूर खदान, ब्लास्टिंग से धूल का गुबार व 8 मौतें, बिरहोरों के हाल पर DC से लेकर जिम्मेदार विभागों पर उठे सवाल

Lagatar News

By Lagatar News

Last Updated: Oct 05, 2026 12:41 PM (IST)

Ranchi/Hazaribagh : सामाजिक कार्यकर्ता मंटू सोनू ने आयोग को शिकायत भेजकर पूरे मामले की स्वतंत्र और उच्चस्तरीय जांच की मांग की है। शिकायत में हजारीबाग उपायुक्त समेत संबंधित प्रशासनिक और जिम्मेदार विभागों की भूमिका की भी जांच की मांग उठाई गई है।

8 बिरहोरों की मौत का मामला NHRC पहुंचा

NHRC से उच्चस्तरीय जांच की मांग

NHRC से मेडिकल, लीगल और फॉरेंसिक जांच की मांग

बिरहोर परिवारों के पुनर्वास को लेकर NHRC से गुहार

Ranchi/Hazaribagh: हजारीबाग के केरेडारी प्रखंड स्थित पगार बिरहोर टोला में खनन क्षेत्र से महज 50 मीटर की दूरी पर रह रहे आदिम जनजाति बिरहोर परिवारों की स्थिति को लेकर गंभीर सवाल उठ रहे हैं। खनन और ब्लास्टिंग के बीच रहने वाले बिरहोर समुदाय के आठ लोगों की मौत का मामला अब राष्ट्रीय मानवाधिकार आयोग (NHRC) तक पहुंच गया है। सामाजिक कार्यकर्ता मंटू सोनू ने आयोग को शिकायत भेजकर पूरे मामले की स्वतंत्र और उच्चस्तरीय जांच की मांग की है। शिकायत में हजारीबाग उपायुक्त समेत संबंधित प्रशासनिक और जिम्मेदार विभागों की भूमिका की भी जांच की मांग उठाई गई है।

शिकायत के अनुसार, पगार बिरहोर टोला एनटीपीसी की चट्टी बरियातू कोयला खनन परियोजना से महज करीब 50 मीटर की दूरी पर है। यहां बिरहोर परिवार सरकार की ओर से बनाए गए आवासों में रह रहे हैं। आरोप है कि खदान में ब्लास्टिंग होते ही भारी मात्रा में धूल उड़ती है और पूरा टोला धूल के गुबार से ढक जाता है। लंबे समय से ऐसी स्थिति बने रहने के बावजूद प्रभावित परिवारों को सुरक्षित स्थान पर पुनर्वासित नहीं किए जाने पर प्रशासन की कार्यप्रणाली पर सवाल उठाए गए हैं।

2022 से जारी है भारी खनन

शिकायत में कहा गया है कि चट्टी बरियातू परियोजना में भारी खनन गतिविधियां 25 अप्रैल 2022 से शुरू हुईं। खनन क्षेत्र के करीब होने के कारण बस्ती में धूल और प्रदूषण का असर लगातार बना हुआ है। जिला प्रशासन की संयुक्त जांच रिपोर्ट में भी बस्ती के खनन क्षेत्र के करीब होने और धूल उड़ने की स्थिति का उल्लेख किए जाने का दावा शिकायत में किया गया है। स्वास्थ्य विभाग की रिपोर्ट का हवाला देते हुए शिकायतकर्ता ने कहा है कि बिरहोर परिवारों में आंखों का संक्रमण, श्वास नली का संक्रमण, त्वचा रोग, गंभीर एनीमिया और कुपोषण जैसी समस्याएं सामने आई हैं। शिकायतकर्ता ने इन बीमारियों और खनन गतिविधियों के बीच संभावित संबंध की स्वतंत्र वैज्ञानिक जांच की मांग की है।

आठ मौतों ने खड़े किए सवाल

शिकायत में खनन शुरू होने के बाद बिराज बिरहोर, किरण कुमारी उर्फ किरणी बिरहोर, आकेश बिरहोर, दुर्गा बिरहोर, गीता देवी, ननकी देवी, रूपा कुमारी और करीब दो माह के एक नवजात की मौत का उल्लेख किया गया है। शिकायतकर्ता ने इन मौतों के कारणों की जांच पर सवाल उठाए हैं। शिकायत के मुताबिक, इन मामलों में मृतकों का पोस्टमार्टम नहीं कराया गया। ऐसे में मौत के वास्तविक चिकित्सकीय कारण स्पष्ट नहीं हो सके। NHRC से सभी मामलों

की स्वतंत्र मेडिकल-लीगल और फॉरेंसिक समीक्षा कराने की मांग की गई है.

खनन रोकने की अनुशंसा, फिर भी काम जारी

मामले में जिला प्रशासन की संयुक्त निरीक्षण रिपोर्ट को भी महत्वपूर्ण बताया गया है. शिकायत के अनुसार, समिति ने अपनी रिपोर्ट में कहा था कि जब तक बिरहोर समुदाय का सुरक्षित और उपयुक्त पुनर्वास सुनिश्चित नहीं हो जाता, तब तक क्षेत्र में खनन कार्य करना उचित या सलाह योग्य नहीं है. शिकायतकर्ता का आरोप है कि इस अनुशंसा के बावजूद खनन गतिविधियां जारी रहीं. सवाल उठाया गया है कि जब प्रशासनिक समिति ने सुरक्षित पुनर्वास को जरूरी माना था, तो उपायुक्त और संबंधित विभागों ने इस पर क्या कार्रवाई की.

मकान बनाना ही पूरा पुनर्वास नहीं

शिकायत में कहा गया है कि प्रशासन की ओर से बिरहोर परिवारों के लिए वैकल्पिक मकान बनाए गए हैं, लेकिन परिवार वहां जाने को तैयार नहीं हैं. शिकायतकर्ता के अनुसार, बिरहोरों की आजीविका जंगल और प्राकृतिक संसाधनों से जुड़ी है, इसलिए केवल मकान उपलब्ध करा देना पूर्ण पुनर्वास नहीं माना जा सकता. NHRC से स्वतंत्र बहु-विषयक जांच समिति बनाने, PM10 व PM2.5 की जांच कराने और ब्लास्टिंग से होने वाले कंपन व धूल के प्रभाव का वैज्ञानिक आकलन कराने की मांग की गई है. साथ ही जांच और सुरक्षित पुनर्वास पूरा होने तक टोला के आसपास खनन व ब्लास्टिंग गतिविधियों को सीमित या अंतरिम रूप से स्थगित करने का आग्रह किया गया है.

**Source: <https://www.naidunia.com/madhya-pradesh/vidisha-nhrc-directives-to-stop-arbitrary-action-against-street-vendors-8467990>**

मानवाधिकार आयोग का राज्यों को कड़ा फरमान; नवरात्र, दिवाली और छठ पर फेरीवालों-कुम्हारों को न करें परेशान

राष्ट्रीय मानवाधिकार आयोग ने राज्यों और केंद्र शासित प्रदेशों से स्ट्रीट वेंडरों, फेरीवालों, कुम्हारों और छोटे कारोबारियों को अनावश्यक रूप से नहीं हटा...और पढ़ें

By Ajay Jain Edited By: bhupendra Singh Rajput

Publish Date: Mon, 05 Oct 2026 05:20:20 PM (IST)

Updated Date: Mon, 05 Oct 2026 05:20:20 PM (IST)

#### Highlights

राष्ट्रीय मानवाधिकार आयोग ने राज्यों और केंद्र शासित प्रदेशों को निर्देश

स्ट्रीट वेंडरों, फेरीवालों, कुम्हारों और छोटे कारोबारियों को अनावश्यक रूप से न हटाएं

लंबित मामलों में अतिरिक्त या पूर्ण कार्रवाई रिपोर्ट 18 अक्टूबर तक प्रस्तुत की जाए

नईदुनिया प्रतिनिधि, विदिशा। राष्ट्रीय मानवाधिकार आयोग ने आगामी नवरात्र, दीपावली और छठ पूजा को देखते हुए सभी राज्यों और केंद्र शासित प्रदेशों से स्थानीय विक्रेताओं, स्ट्रीट वेंडरों, फेरीवालों, कुम्हारों और छोटे कारोबारियों की आजीविका व मानवाधिकारों की रक्षा सुनिश्चित करने को कहा है। आयोग ने स्पष्ट किया है कि त्योहारों के दौरान विक्रेताओं को अनावश्यक रूप से हटाया न जाए, उनका सामान जब्त न किया जाए और उन पर बेवजह जुर्माना या अन्य कार्रवाई न की जाए। यदि अग्नि सुरक्षा या सार्वजनिक सुरक्षा के कारण किसी स्थान को खाली कराना जरूरी हो, तो प्रशासन को प्रभावित विक्रेताओं के लिए उपयुक्त वैकल्पिक स्थान उपलब्ध कराना होगा।

पिछले साल भी लिया था संज्ञान

यह निर्देश विभिन्न शहरों से मिली उन शिकायतों के बाद जारी किए गए हैं, जिनमें स्थानीय विक्रेताओं और फेरीवालों को हटाने, सामान जब्त करने, जुर्माना लगाने और परेशान करने के आरोप लगाए गए थे। पिछले वर्ष भी त्योहारी सीजन में आयोग के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने मामले का संज्ञान लिया था। पीठ ने संबंधित राज्यों और स्थानीय प्रशासन को शिकायतों की जांच कर आवश्यक कार्रवाई के निर्देश दिए थे।

जबरन वसूली पर कार्रवाई हो

आयोग ने कहा है कि इस वर्ष भी त्योहारों के दौरान छोटे कारोबारियों की आजीविका और मानवाधिकारों की सुरक्षा के लिए निगरानी और हस्तक्षेप जरूरी है। आयोग ने उत्पीड़न, जबरन वसूली और अनुचित प्रशासनिक हस्तक्षेप से जुड़ी शिकायतों का कानून के अनुसार निपटारा करने को कहा है।

वोकल फॉर लोकल पर फोकस

आयोग ने स्थानीय प्रशासन से वोकल फॉर लोकल की भावना के अनुरूप पारंपरिक व्यवसायों और स्थानीय स्तर पर निर्मित उत्पादों को बढ़ावा देने की अपील भी की है। सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों को निर्देश दिया गया है कि आदेशों की जानकारी जिला कलेक्टरों, नगर निकायों, पुलिस और अन्य संबंधित अधिकारियों तक पहुंचाई जाए। लंबित मामलों में अतिरिक्त या पूर्ण कार्रवाई रिपोर्ट 18 अक्टूबर तक प्रस्तुत करनी होगी।

**Source: <https://www.patrika.com/amp/bhopal-news/bhopal-gwalior-jabalpur-indore-nhrc-street-vendors-festive-season-eviction-ban-order-20960080>**

एमपी के स्ट्रीट वेंडर्स के लिए खुशखबरी, त्योहारों पर नहीं हटेंगी फुटपाथ की दुकानें  
भोपाल Author Manish Gite Time Oct 05, 2026

मध्यप्रदेश में फुटपाथ पर दुकान लगाने वालों के लिए यह अच्छी खबर है। आने वाले त्योहारों के मद्देनजर स्ट्रीट वेंडर्स को फुटपाथ से नहीं हटाया जाएगा। राष्ट्रीय मानव अधिकार आयोग ने सभी राज्यों को इसके आदेश दिए हैं। गौरतलब है कि मध्यप्रदेश की राजधानी भोपाल, इंदौर, ग्वालियर और जबलपुर के मुख्य बाजारों में बड़ी संख्या में स्ट्रीट वेंडर्स दुकानें लगाते हैं। राष्ट्रीय मानव अधिकार आयोग (NHRC) ने यह आदेश सोमवार को दिया है। इस आदेश के बाद दिवाली की खरीदारी के दौरान फुटपाथ के दुकानदारों को नहीं हटाया जा सकेगा।

राष्ट्रीय मानवाधिकार आयोग ने सभी राज्यों को सख्त निर्देश देते हुए कहा है कि नवरात्रि, दिवाली और छठ पूजा के दौरान लोकल वेंडर्स, हॉकर और कुम्हारों को बेवजह नहीं हटाया जाएगा। अगर सुरक्षा कारणों से जगह खाली करानी भी पड़ी तो पहले वैकल्पिक जगह देनी होगी। सामान जल्दी और वसूली पर भी रोक। सभी प्रदेशों के Chief Secretary को 18 अक्टूबर तक रिपोर्ट देने को कहा गया है।

जारी रहेगा अभियान

मध्यप्रदेश के विदिशा के रहने वाले एवं राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो भी लगातार स्ट्रीट वेंडर्स के मुद्दे उठा रहे हैं। वे पिछले दो दिन पहले पंजाब के फगवाड़ा में थे और सड़क पर रेहड़ी-पटरी पर दुकान लगाने वाले स्ट्रीट वेंडर्स से मुलाकात कर उनके कई मुद्दे उठाए। उन्होंने वोकल फॉर लोकल अभियान पर भी चर्चा की। कानूनगो ने कहा कि पथकर विक्रेताओं के साथ शोषण और ज्यादतियों के खिलाफ हमारा अभियान लगातार जारी है।

भोपाल में क्या है स्थिति

मध्यप्रदेश की राजधानी भोपाल में स्ट्रीट वेंडर्स बड़ी संख्या में दुकानें लगाते हैं। सबसे ज्यादा दुकानें न्यू मार्केट में लगती हैं। इसके बाद दस नंबर मार्केट और पुराने भोपाल में भी बड़ी संख्या में स्ट्रीट वेंडर्स दुकानें लगाते हैं। स्ट्रीट वेंडर्स को अक्सर ही नगर निगम के अतिक्रमण विरोधी दस्ते की ओर से हटा दिया जाता है और सामान जब्त कर लिया जाता है। ऐसी स्थिति में छोटे दुकानदारों को परेशानियों का सामना करना पड़ता है। नए फैसले से इस बार भी दिवाली पर वे दुकानें लगा सकते हैं, लेकिन कुछ नियमों की प्रक्रिया भी उन्हें करनी होगी। वे किसी की दुकान के सामने अपना कारोबार नहीं कर सकते हैं, नगर निगम की सीमा के दायरे में ही वे व्यवसाय कर सकेंगे।

**Source: <https://www.deshbandhu.co.in/featured-news/nhrc-directions-street-vendors-festivals-navratri-diwali-chhath-324223>**

त्योहारों में वेंडर्स को नहीं उजाड़ सकेंगे अधिकारी, मानवाधिकार आयोग ने राज्यों को दिए सख्त निर्देश

नवरात्रि, दिवाली और छठ से पहले NHRC ने राज्यों और केंद्र शासित प्रदेशों को स्ट्रीट वेंडर्स की आजीविका और मानवाधिकारों की सुरक्षा के निर्देश दिए हैं।

By - National Desk 5 Oct 2026 10:24 AM

नई दिल्ली। नवरात्रि, दिवाली और छठ पूजा जैसे बड़े त्योहारों से पहले राष्ट्रीय मानवाधिकार आयोग (NHRC) ने देशभर के राज्यों और केंद्र शासित प्रदेशों को स्ट्रीट वेंडर्स, फेरीवालों, कुम्हारों और छोटे कारोबारियों के अधिकारों को लेकर अहम निर्देश जारी किए हैं। आयोग ने कहा है कि त्योहारों के दौरान स्थानीय वेंडर्स को बिना उचित कारण हटाने या उनकी आजीविका प्रभावित करने से बचा जाए। यदि किसी स्थान से हटाना सुरक्षा कारणों से जरूरी हो, तो उन्हें उपयुक्त वैकल्पिक जगह उपलब्ध कराई जाए।

बिना वजह वेंडर्स को हटाने पर रोक

NHRC के मुताबिक अलग-अलग शहरों से ऐसी शिकायतें सामने आती रही हैं, जिनमें स्थानीय वेंडर्स और फेरीवालों को कथित तौर पर जबरन हटाने, सामान जब्त करने, जुर्माना लगाने और परेशान करने की शिकायतें शामिल हैं। पिछले साल त्योहारों के दौरान आयोग की एक बेंच ने इन शिकायतों का संज्ञान लिया था। आयोग ने संबंधित राज्यों और स्थानीय प्रशासन को शिकायतों की जांच कर आवश्यक कार्रवाई करने के निर्देश दिए थे। इस साल भी त्योहारों के दौरान ऐसी स्थिति पैदा न हो, इसके लिए NHRC ने सभी राज्यों और केंद्र शासित प्रदेशों को नए दिशा-निर्देश जारी किए हैं।

सुरक्षा के लिए हटाना जरूरी हो तो मिले वैकल्पिक जगह

आयोग ने स्पष्ट किया है कि आग से सुरक्षा, भीड़ नियंत्रण या अन्य जनसुरक्षा कारणों से किसी वेंडिंग क्षेत्र को खाली कराना जरूरी हो सकता है। लेकिन ऐसी स्थिति में वेंडर्स की आजीविका को ध्यान में रखते हुए उन्हें वेंडिंग के लिए उपयुक्त वैकल्पिक स्थान उपलब्ध कराया जाना चाहिए। इसके साथ ही वेंडर्स का सामान मनमाने तरीके से जब्त नहीं किया जाना चाहिए। आयोग ने अनावश्यक कार्रवाई और उत्पीड़न से भी बचने को कहा है। जबरन वसूली या अनुचित हस्तक्षेप से जुड़ी शिकायतों पर कानून के मुताबिक कार्रवाई करने के निर्देश दिए गए हैं।

'वोकल फॉर लोकल' को बढ़ावा देने पर जोर

NHRC ने स्थानीय प्रशासन को 'वोकल फार लोकल' की भावना के तहत स्थानीय वेंडर्स और पारंपरिक कारोबार को प्रोत्साहित करने की सलाह दी है। आयोग का कहना है कि त्योहारों के दौरान स्थानीय स्तर पर बने उत्पादों और पारंपरिक व्यवसायों को बढ़ावा देने से छोटे कारोबारियों की आजीविका को सहारा मिल सकता है।

18 अक्टूबर तक देनी होगी कार्रवाई रिपोर्ट

NHRC ने सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों को निर्देश दिया है कि आयोग के आदेशों को जिला मजिस्ट्रेट, नगर निकाय, पुलिस और अन्य संबंधित अधिकारियों तक पहुंचाया जाए। साथ ही इनके प्रभावी क्रियान्वयन की निगरानी सुनिश्चित करने को कहा गया है। आयोग ने लंबित मामलों में अतिरिक्त या पूरी की गई कार्रवाई रिपोर्ट (Action Taken Report) 18 अक्टूबर 2026 तक जमा करने का निर्देश दिया है। इससे त्योहारों के दौरान छोटे कारोबारियों और वेंडर्स के अधिकारों की निगरानी को लेकर प्रशासन की जिम्मेदारी भी बढ़ गई है।

**Source: <https://www.pratahkal.com/top-story/nhrc-guidelines-protect-street-vendors-festivalsprotect-street-vendors-during-festivals-nhrc-issues-directives-to-states-1638329>**

त्योहारों में नहीं उजड़ेंगी रेहड़ी-पटरी वालों की रोजी-रोटी, मानवाधिकार आयोग ने राज्यों को दी सख्त हिदायत

By Lalita RajputPublished on 5 Oct 2026 12:30 PM

राष्ट्रीय मानवाधिकार आयोग ने राज्यों को निर्देश दिया है कि नवरात्रि, दिवाली और छठ पूजा के दौरान वेंडरों को बिना वजह न हटाया जाए।

राष्ट्रीय मानवाधिकार आयोग (NHRC) त्योहारी सीजन के शुरू होने से पहले ही रेहड़ी-फेरी और पटरी वालों के लिए ढाल बन गया है और उसने इस संबंध में एक नया निर्देश जारी किया है। नई दिल्ली से मिली जानकारी के अनुसार, राष्ट्रीय मानवाधिकार आयोग (NHRC) ने सभी राज्यों और केंद्र शासित प्रदेशों को निर्देश दिया है कि वे आने वाले नवरात्रि, दिवाली और छठ पूजा के त्योहारों के दौरान स्थानीय वेंडरों, सड़क किनारे सामान बेचने वालों, फेरीवालों, कुम्हारों और छोटे व्यापारियों की आजीविका और मानवाधिकारों की सुरक्षा सुनिश्चित करें। NHRC ने यह भी निर्देश दिया है कि लंबित मामलों में अतिरिक्त और पूरी 'की गई कार्रवाई की रिपोर्ट' 18 अक्टूबर 2026 तक जमा की जाए।

त्योहार में रेहड़ी-फेरी वालों को आजीविका से वंचित न करें

आयोग ने स्पष्ट निर्देश दिया है कि नवरात्रि, दिवाली और छठ पूजा के दौरान स्थानीय वेंडरों को बिना वजह हटाया न जाए और न ही उन्हें उनकी आजीविका से वंचित किया जाए। जिन जगहों पर आग से सुरक्षा या सार्वजनिक सुरक्षा के कारणों से किसी जगह को खाली करना जरूरी हो, वहां वेंडरों के लिए उपयुक्त वैकल्पिक जगह उपलब्ध कराई जानी चाहिए।

मनमाने तरीके से वेंडरों का सामान न करें जब्त

कमीशन ने यह भी निर्देश दिया है कि वेंडरों का सामान मनमाने ढंग से जब्त न किया जाए और न ही उन पर बिना वजह कोई कार्रवाई की जाए। इसके अलावा, उत्पीड़न, जबरन वसूली या बेवजह दखलंदाजी की शिकायतों पर कानून के अनुसार सख्त कार्रवाई की जाने की बात कही गई है।

मानवाधिकार आयोग ने त्योहारी मौसम में लिया था संज्ञान

यह पूरा मामला अलग-अलग शहरों में स्थानीय वेंडरों और फेरीवालों को बिना वजह हटाने, उनका सामान ज़ब्त करने, उन पर जुर्माना लगाने और उन्हें परेशान करने की शिकायतों से जुड़ा हुआ है। पिछले साल त्योहारों के मौसम में NHRC सदस्य प्रियंक कानूनगो की अध्यक्षता वाली बेंच ने इस मामले का स्वतः संज्ञान लिया था और संबंधित राज्यों तथा स्थानीय अधिकारियों को आरोपों की जांच करने व जरूरी कार्रवाई करने का निर्देश दिया था। इस साल यह देखते हुए कि त्योहारों के मौसम में स्थानीय वेंडरों की आजीविका और मानवाधिकारों की सुरक्षा सुनिश्चित करने के लिए कमीशन के दखल की फिर से जरूरत है, कमीशन ने सभी राज्यों और केंद्र शासित प्रदेशों को नए निर्देश जारी किए हैं। इसके साथ ही, NHRC ने स्थानीय प्रशासन से यह भी कहा है कि वे 'वोकल फॉर लोकल' की भावना के तहत स्थानीय वेंडरों, पारंपरिक व्यवसायों और स्थानीय स्तर पर बने उत्पादों को बढ़ावा दें।

आयोग ने सभी राज्यों के मुख्य सचिवों को दिए निर्देश

कमीशन ने देश के सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों को यह निर्देश दिया है कि वे इन सभी निर्देशों को जिला मजिस्ट्रेटों, नगर निगम अधिकारियों, पुलिस और अन्य संबंधित अधिकारियों तक व्यापक रूप से पहुंचाएं तथा इनके प्रभावी कार्यान्वयन को पूरी तरह से सुनिश्चित करें।

**Source: <https://navabharat.news/nhrc-issues-directives-to-states-stop-eviction-of-street-vendors-during-festivals-without-alternative-space-2026-10-05/>**

त्योहारों पर स्ट्रीट वेंडर्स को हटाने पर रोक: NHRC ने राज्यों को दिए सख्त निर्देश, कहा— बिना वैकल्पिक जगह न हटाएं

नवरात्रि, दिवाली और छठ पूजा के दौरान रेहड़ी-पटरी वालों, कुम्हारों और छोटे कारोबारियों की आजीविका व अधिकारों की सुरक्षा के लिए जारी हुए दिशा-निर्देश।

Author: [www.navabharat.news](http://www.navabharat.news)

UPDATED: Mon, 05 Oct 2026 11:04 AM

NHRC Street Vendors Directives: राष्ट्रीय मानवाधिकार आयोग (NHRC) ने आगामी नवरात्रि, दिवाली और छठ पूजा जैसे प्रमुख त्योहारों के मद्देनज़र सभी राज्यों और केंद्र शासित प्रदेशों को कड़े निर्देश जारी किए हैं। आयोग ने स्पष्ट किया है कि स्थानीय वेंडर्स, स्ट्रीट वेंडर्स, फेरीवालों, कुम्हारों और छोटे व्यापारियों की आजीविका और मानवाधिकारों की सुरक्षा सुनिश्चित की जाए। किसी भी वेंडर को बिना वजह न हटाया जाए, न उनका सामान ज़ब्त किया जाए और न ही कोई उत्पीड़न हो। यदि सुरक्षा या जन-हित में जगह खाली कराना अनिवार्य हो, तो पहले उन्हें उपयुक्त वैकल्पिक स्थान (Alternative Vending Space) उपलब्ध कराया जाना ज़रूरी है।

NHRC के मुख्य निर्देश और महत्वपूर्ण बिंदु

जबरन हटाने और सामान जब्ती पर रोक:

आयोग ने साफ तौर पर कहा है कि त्योहारी सीजन में वेंडर्स से उनकी आजीविका न छीनी जाए। मनमाने ढंग से सामान ज़ब्त करने, अवांछित जुर्माना लगाने या उत्पीड़न करने जैसी शिकायतों पर कानून के अनुसार सख्त कार्रवाई की जाएगी।

सुरक्षा कारणों में वैकल्पिक जगह का नियम:

यदि अग्नि सुरक्षा या सार्वजनिक सुरक्षा के लिहाज़ से किसी क्षेत्र को खाली कराना बेहद ज़रूरी हो, तो वेंडर्स को अपना काम जारी रखने के लिए पहले वैकल्पिक वेंडिंग स्थान दिया जाएगा।

‘वोकल फॉर लोकल’ को बढ़ावा:

स्थानीय प्रशासन को निर्देश दिया गया है कि वे स्थानीय स्तर पर बने उत्पादों, पारंपरिक व्यवसायों और कुम्हारों जैसे छोटे कारीगरों को प्रोत्साहन दें और ‘वोकल फॉर लोकल’ की भावना को बढ़ावा दें।

मुख्य सचिवों को आदेश व रिपोर्ट की समयसीमा:

NHRC ने सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों को निर्देश दिए हैं कि इन आदेशों को ज़िलाधिकारियों (DM), नगर निकायों और पुलिस अधिकारियों तक तुरंत पहुंचाया जाए। साथ ही, संबंधित मामलों में ‘की गई कार्रवाई की रिपोर्ट’ (Action Taken Report) जमा करने के लिए 18 अक्टूबर 2026 तक की समयसीमा तय की गई है।

**Source: <https://4pm.co.in/nhrc-takes-a-firm-stand-on-the-removal-of-street-vendors-during-festivals-states-that-no-action-should-be-taken-without-providing-alternative-sites/192829>**

त्योहारों में स्ट्रीट वेंडर्स को हटाने पर NHRC सख्त, कहा- वैकल्पिक जगह दिए बिना न हो कार्रवाई

नवरात्रि, दिवाली और छठ पूजा जैसे बड़े त्योहारों से पहले राष्ट्रीय मानवाधिकार आयोग (NHRC) ने स्ट्रीट वेंडर्स, रेहड़ी-पटरी वालों, फेरीवालों, कुम्हारों और छोटे कारोबारियों की आजीविका को लेकर महत्वपूर्ण निर्देश जारी किए हैं।

Parul Singh October 5, 2026

4पीएम न्यूज़ नेटवर्क: नवरात्रि, दिवाली और छठ पूजा जैसे बड़े त्योहारों से पहले राष्ट्रीय मानवाधिकार आयोग (NHRC) ने स्ट्रीट वेंडर्स, रेहड़ी-पटरी वालों, फेरीवालों, कुम्हारों और छोटे कारोबारियों की आजीविका को लेकर महत्वपूर्ण निर्देश जारी किए हैं।

आयोग ने सभी राज्यों और केंद्र शासित प्रदेशों से कहा है कि त्योहारों के दौरान स्थानीय वेंडर्स को अनावश्यक रूप से हटाया या उनकी आजीविका बाधित नहीं की जाए। आयोग ने स्पष्ट किया है कि अगर सार्वजनिक सुरक्षा, आग से बचाव या आपातकालीन सेवाओं की आवाजाही के कारण किसी स्थान को खाली कराना जरूरी हो, तो वेंडर्स को दूसरा स्थान उपलब्ध कराया जाना चाहिए। यानी केवल हटाने की कार्रवाई करने के बजाय प्रशासन को उनके लिए दूसरा स्थान भी उपलब्ध कराने की व्यवस्था पर भी ध्यान देना होगा।

त्योहारों के दौरान वेंडर्स की आजीविका का सवाल

त्योहारों का मौसम छोटे कारोबारियों और स्ट्रीट वेंडर्स के लिए कारोबार के लिहाज से बेहद महत्वपूर्ण माना जाता है। नवरात्रि, दिवाली और छठ जैसे अवसरों पर बाजारों में ग्राहकों की संख्या बढ़ती है और स्थानीय स्तर पर कई तरह के सामान की बिक्री होती है।

ऐसे में NHRC ने राज्यों और केंद्र शासित प्रदेशों से कहा है कि प्रशासनिक कार्रवाई के कारण इन लोगों की आजीविका पर अनावश्यक असर न पड़े। आयोग ने स्थानीय वेंडर्स और छोटे कारोबारियों के मानवाधिकारों तथा आजीविका की सुरक्षा सुनिश्चित करने पर जोर दिया है।

बिना वजह हटाने या परेशान करने से बचें

NHRC के निर्देशों के मुताबिक स्थानीय प्रशासन को वेंडर्स को बिना उचित कारण हटाने से बचना चाहिए। इसके अलावा उनके सामान की मनमाने तरीके से जब्ती या अनावश्यक कार्रवाई नहीं की जानी चाहिए। आयोग ने यह भी कहा है कि अगर वेंडर्स को लेकर उत्पीड़न, जबरन वसूली या अनुचित दखलंदाजी की शिकायतें सामने आती हैं, तो संबंधित अधिकारियों को कानून के मुताबिक कार्रवाई करनी चाहिए।

सुरक्षा के लिए जगह खाली करानी पड़े तो क्या होगा?

त्योहारों के दौरान बाजारों और सड़कों पर भीड़ बढ़ने के कारण कई जगहों पर आग से सुरक्षा और आपातकालीन सेवाओं की आवाजाही का मुद्दा सामने आता है। ऐसे मामलों में प्रशासन को सुरक्षा व्यवस्था बनाए रखने के लिए कुछ स्थानों को खाली कराने की जरूरत पड़ सकती है। NHRC ने ऐसी परिस्थितियों में वेंडर्स के लिए उपयुक्त वैकल्पिक वेंडिंग स्थान उपलब्ध कराने की बात कही है। यानी सुरक्षा व्यवस्था बनाए रखने के साथ-साथ वेंडर्स की आजीविका को भी ध्यान में रखने का निर्देश दिया गया है।

‘वोकल फॉर लोकल’ को बढ़ावा देने पर जोर

आयोग ने स्थानीय प्रशासन से ‘वोकल फॉर लोकल’ की भावना के तहत स्थानीय वेंडर्स, पारंपरिक कारोबार और स्थानीय स्तर पर बनाए जाने वाले उत्पादों को प्रोत्साहित करने को भी कहा है। त्योहारों के दौरान स्थानीय स्तर पर बने सामान और पारंपरिक उत्पादों की मांग बढ़ती है। ऐसे में छोटे कारोबारियों और स्थानीय विक्रेताओं को बाजार उपलब्ध कराने से उनकी आय और आजीविका को समर्थन मिल सकता है।

राज्यों के मुख्य सचिवों को निर्देश

NHRC ने सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों से कहा है कि आयोग के निर्देशों को जिला मजिस्ट्रेटों, नगर निकायों, पुलिस और अन्य

संबंधित अधिकारियों तक पहुंचाया जाए। इसका उद्देश्य यह सुनिश्चित करना है कि स्थानीय स्तर पर कार्रवाई करते समय संबंधित अधिकारी वेंडर्स के अधिकारों और आजीविका से जुड़े पहलुओं को भी ध्यान में रखें।

#### 18 अक्टूबर तक मांगी गई कार्रवाई रिपोर्ट

रिपोर्टों के मुताबिक NHRC ने संबंधित राज्यों और केंद्र शासित प्रदेशों से इन निर्देशों के अनुपालन की कार्रवाई रिपोर्ट मांगी है। लंबित मामलों में अतिरिक्त या पूरी की गई कार्रवाई की रिपोर्ट 18 अक्टूबर 2026 तक जमा करने को कहा गया है। आयोग के इस कदम से त्योहारों के दौरान रेहड़ी-पटरी वालों और छोटे कारोबारियों के सामने आने वाली प्रशासनिक कार्रवाई की समस्या पर ध्यान गया है। अब संबंधित राज्यों और स्थानीय प्रशासन की भूमिका यह सुनिश्चित करने में महत्वपूर्ण होगी कि सार्वजनिक सुरक्षा और यातायात व्यवस्था बनाए रखते हुए वेंडर्स की आजीविका भी प्रभावित न हो।

#### क्या है NHRC का मुख्य संदेश?

NHRC के निर्देशों का मुख्य उद्देश्य त्योहारों के दौरान सार्वजनिक सुरक्षा और छोटे कारोबारियों की आजीविका के बीच संतुलन बनाए रखना है। यदि किसी स्थान पर सुरक्षा कारणों से वेंडिंग की अनुमति नहीं दी जा सकती, तो प्रशासन से वैकल्पिक व्यवस्था करने को कहा गया है। इससे यह स्पष्ट है कि कार्रवाई की जरूरत होने पर भी वेंडर्स को अचानक उनकी आजीविका के साधन से वंचित करने के बजाय उचित प्रक्रिया और वैकल्पिक स्थान की व्यवस्था पर जोर दिया जा रहा है।

**Source: <https://www.ind24.tv/national/nhrc-order-street-vendors-diwali-2026-alternative-vending-space>**

NHRC Order: दिवाली पर रेहड़ी-पटरी वालों को नहीं हटाया जाएगा, सामान जब्ती पर भी रोक  
05 Oct, 2026

New Delhi | त्योहारी सीजन शुरू होने से पहले राष्ट्रीय मानवाधिकार आयोग (NHRC) ने स्ट्रीट वेंडर्स, हॉकर, स्थानीय दुकानदारों और पारंपरिक कारीगरों के हित में महत्वपूर्ण निर्देश जारी किए हैं। आयोग ने राज्यों को निर्देश दिया है कि नवरात्रि, दिवाली और छठ पूजा के दौरान रेहड़ी-पटरी वालों और स्थानीय वेंडर्स को बिना उचित कारण के न हटाया जाए। NHRC ने यह भी स्पष्ट किया है कि यदि फायर सेफ्टी या सार्वजनिक सुरक्षा के कारण किसी स्थान को खाली कराना जरूरी हो, तो संबंधित वेंडर्स को पहले वैकल्पिक स्थान उपलब्ध कराया जाए। साथ ही कार्रवाई के नाम पर उनके सामान की मनमानी जब्ती, अनुचित जुर्माना या वसूली नहीं की जानी चाहिए।

दिवाली पर वेंडर्स को हटाने पर क्या है निर्देश?

NHRC के निर्देशों के अनुसार त्योहारी सीजन में स्थानीय वेंडर्स, हॉकर और कुम्हारों की आजीविका को ध्यान में रखते हुए कार्रवाई की जानी चाहिए। केवल त्योहारी बाजार या फुटपाथ पर दुकान लगाने के कारण उन्हें बेवजह हटाने से बचने को कहा गया है। आयोग ने राज्यों से कहा है कि सार्वजनिक सुरक्षा से जुड़ी वास्तविक जरूरत होने पर ही आवश्यक कार्रवाई की जाए और प्रभावित दुकानदारों के लिए वैकल्पिक वेंडिंग स्पेस की व्यवस्था की जाए।

सामान जब्त करने और जुर्माने पर भी रोक

आयोग ने वेंडर्स के सामान को मनमाने तरीके से जब्त करने पर भी रोक लगाने के निर्देश दिए हैं। इसके अलावा केवल फुटपाथ पर कारोबार करने के कारण अनुचित जुर्माना लगाने या कार्रवाई के नाम पर परेशान करने से बचने को कहा गया है। वेंडर्स से जबरन वसूली, उत्पीड़न या अनुचित हस्तक्षेप की शिकायत मिलने पर संबंधित अधिकारियों को कानून के अनुसार कार्रवाई करने के निर्देश दिए गए हैं।

स्थानीय कारीगरों और 'वोकल फॉर लोकल' पर जोर

NHRC ने त्योहारी बाजार में स्थानीय अर्थव्यवस्था को बढ़ावा देने पर भी जोर दिया है। राज्यों से कहा गया है कि स्थानीय कारीगरों, पारंपरिक व्यवसायों और स्थानीय उत्पादों को प्रोत्साहित किया जाए। दिवाली के दौरान मिट्टी के दीये और अन्य पारंपरिक सामान बेचने वाले कुम्हारों तथा छोटे स्थानीय कारोबारियों के लिए यह निर्देश विशेष रूप से महत्वपूर्ण माना जा रहा है।

मुख्य सचिवों को दिए गए निर्देश

NHRC ने सभी राज्यों के मुख्य सचिवों को आयोग के निर्देशों का व्यापक प्रचार करने को कहा है। साथ ही जिला प्रशासन, नगर निगम और पुलिस प्रशासन के माध्यम से निर्देशों का प्रभावी पालन सुनिश्चित कराने की जिम्मेदारी तय की गई है। आयोग ने लंबित मामलों में अतिरिक्त या पूर्ण कार्रवाई रिपोर्ट (ATR) 18 अक्टूबर 2026 तक जमा करने के निर्देश भी दिए हैं।

सुरक्षा और आजीविका के बीच संतुलन पर जोर

NHRC के निर्देशों का उद्देश्य एक तरफ त्योहारों के दौरान सार्वजनिक सुरक्षा और फायर सेफ्टी सुनिश्चित करना है, वहीं दूसरी तरफ उन छोटे कारोबारियों की आजीविका की रक्षा करना है जिनके लिए नवरात्रि, दिवाली और छठ जैसे त्योहारों का सीजन कारोबार के लिहाज से महत्वपूर्ण होता है। आयोग के निर्देशों के मुताबिक, यदि किसी स्थान पर सुरक्षा कारणों से वेंडिंग गतिविधि रोकना जरूरी हो, तो कार्रवाई से पहले वैकल्पिक स्थान उपलब्ध कराने की

व्यवस्था की जानी चाहिए, ताकि छोटे दुकानदारों की आजीविका प्रभावित न हो।

**Source: <https://starsamachar.com/nhrc-guidelines-protect-street-vendors-livelihood-festive-season-2026>**

NHRC Guidelines 2026: त्योहारों पर सड़क किनारे वेंडर्स को हटाने पर रोक, NHRC के राज्यों को सख्त निर्देश

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने नवरात्रि, दीपावली और छठ पूजा के मद्देनजर राज्यों को निर्देश दिए हैं कि सड़क किनारे सामान बेचने वाले वेंडर्स और कुम्हारों को बेवजह न हटाया जाए। सुरक्षा कारणों से विस्थापन पर वैकल्पिक जगह देना अनिवार्य है।

By Ajay Tiwari

• Oct 05, 2026, 05:22 PM

उजाड़ने पर रोक

नई दिल्ली। स्टार समाचार वेब

देशभर में आने वाले प्रमुख त्योहारी सीजन—जैसे नवरात्रि, दीपावली और छठ पूजा—को ध्यान में रखते हुए राष्ट्रीय मानवाधिकार आयोग (NHRC) ने एक बेहद महत्वपूर्ण कदम उठाया है। आयोग ने सभी राज्यों और केंद्र शासित प्रदेशों को यह स्पष्ट निर्देश दिए हैं कि इस दौरान सड़क किनारे सामान बेचने वाले वेंडर्स, ठेले वालों, कुम्हारों और छोटे व्यापारियों की आजीविका पर किसी भी प्रकार का संकट न आने दिया जाए। त्योहारों के नाम पर इन्हें बेवजह परेशान करने, हटाने या उनका सामान जब्त करने की कार्रवाई पर रोक लगाई गई है।

सुरक्षा कारणों से विस्थापन पर वैकल्पिक जगह की अनिवार्यता

एनएचआरसी ने अपने आदेश में स्पष्ट किया है कि यदि फायर सेफ्टी या सार्वजनिक सुरक्षा के कड़े कारणों से किसी स्थान विशेष से वेंडर्स को हटाना अत्यंत आवश्यक हो, तो प्रशासन की यह जिम्मेदारी बनती है कि वह उनके लिए तुरंत उचित वैकल्पिक वेंडिंग स्थान की व्यवस्था करे। केवल हटाने की एकतरफा कार्रवाई करके उनकी रोजी-रोटी को समाप्त नहीं किया जाना चाहिए। इसके अलावा, आयोग ने वेंडर्स पर मनमाने ढंग से भारी जुर्माना लगाने, उनका सामान जब्त करने और अवैध वसूली जैसी अवांछित गतिविधियों से बचने के भी कड़े निर्देश दिए हैं।

‘वोकल फॉर लोकल’ को बढ़ावा देने पर जोर

आयोग ने स्थानीय प्रशासन को यह भी निर्देशित किया है कि वे पारंपरिक व्यवसायों, स्थानीय स्तर पर निर्मित सामान और छोटे कारीगरों का समर्थन करें। इसे प्रधानमंत्री के ‘वोकल फॉर लोकल’ अभियान को बढ़ावा देने की दिशा में एक महत्वपूर्ण कदम बताया गया है।

सभी मुख्य सचिवों को निर्देश

एनएचआरसी ने सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों को निर्देश दिया है कि वे इन आदेशों का व्यापक प्रचार-प्रसार सुनिश्चित करें। इसके तहत जिला मजिस्ट्रेट, नगर निकायों, पुलिस और अन्य संबंधित अधिकारियों को निर्देशों की जानकारी दी जाए और उनका प्रभावी क्रियान्वयन सुनिश्चित किया जाए।

18 अक्टूबर तक रिपोर्ट जमा करने का निर्देश

आयोग ने यह भी स्पष्ट किया है कि लंबित मामलों में अतिरिक्त या पूर्ण कार्रवाई रिपोर्ट (Action Taken Report) 18 अक्टूबर 2026 तक आयोग को

प्रस्तुत की जाए। यह कदम पिछले वर्ष की उन शिकायतों के बाद उठाया गया है, जिनमें त्योहारी सीजन के दौरान वेंडर्स को बेवजह हटाने, उनका सामान जब्त करने और जुर्माना लगाने के आरोप लगे थे।

**Source: <https://hindi.livelaw.in/amp/category/news-updates/supreme-court-issues-notice-on-pil-to-fill-vacancies-in-state-human-rights-commissions-553205>**

सुप्रीम कोर्ट ने राज्य मानवाधिकार आयोगों में खाली पदों को भरने के लिए दायर PIL पर नोटिस जारी किया

By - ShahadatUpdate: 2026-10-05 13:54 GMT

सुप्रीम कोर्ट ने एक PIL पर नोटिस जारी किया। इस PIL में देश भर के राज्य मानवाधिकार आयोगों में खाली पदों को कोर्ट द्वारा तय समय-सीमा के भीतर भरने की मांग की गई। कोर्ट ने अधिकारियों से जवाब मांगा, क्योंकि उसे बताया गया कि ज़्यादातर राज्य मानवाधिकार आयोग या तो खाली पड़े हैं या काम नहीं कर रहे हैं। याचिकाकर्ता के वकील ने कोर्ट को बताया, "यहां तक कि NHRC की वेबसाइट भी अपडेट नहीं है।" चीफ जस्टिस ऑफ इंडिया (CJI) सूर्यकांत, जस्टिस जॉयमाल्य बागची और जस्टिस वी. मोहना की बेंच भारत के सुप्रीम कोर्ट और हाई कोर्ट के रिटायर्ड जजों के एसोसिएशन द्वारा दायर PIL पर सुनवाई कर रही थी। याचिकाकर्ता यह सुनिश्चित करना चाहता है कि राज्य मानवाधिकार आयोग, 'मानवाधिकार संरक्षण अधिनियम, 1993' की धारा 21 और 'डी.के. बसु बनाम पश्चिम बंगाल राज्य' मामले में सुप्रीम कोर्ट के निर्देशों का पालन करते हुए पूरी तरह से काम करें। याचिका में राज्यों को निर्देश देने की मांग की गई कि वे चेयरमैन और सदस्यों के खाली पदों को एक तय समय-सीमा के भीतर भरें। आंध्र प्रदेश, अरुणाचल प्रदेश और झारखंड के बारे में कहा गया कि इन राज्यों में आयोग काम नहीं कर रहे हैं। छत्तीसगढ़, मध्य प्रदेश और मेघालय के मामले में याचिकाकर्ता लंबे समय से चल रही 'कार्यवाहक चेयरमैन' की व्यवस्था को हटाकर स्थायी नियुक्तियां करने की मांग कर रहा है। याचिका में यह भी मांग की गई कि राज्य SHRC को ज़रूरी प्रशासनिक, जांच और तकनीकी स्टाफ़ उपलब्ध कराएं, जिसमें वरिष्ठ सरकारी और पुलिस अधिकारी शामिल हों। साथ ही SHRC की सालाना रिपोर्ट को उनकी वेबसाइट और पब्लिक डोमेन में पब्लिश करने और संबंधित राज्य विधानसभाओं के सामने पेश करने की भी मांग की गई। याचिकाकर्ता उन SHRC को शिकायतें भेजने से रोकने की भी मांग कर रहा है, जहां कोई काम करने वाला चेयरमैन या सदस्य नहीं है। इसके अलावा, यह मांग की गई कि आंध्र प्रदेश, अरुणाचल प्रदेश और झारखंड में काम न कर रहे आयोगों को पहले ही भेजी जा चुकी शिकायतों की मौजूदा स्थिति का पता लगाने के लिए डेटा मांगा जाए। इन सबके अलावा, याचिकाकर्ता सुप्रीम कोर्ट से समय-समय पर अनुपालन हलफनामे/स्टेटस रिपोर्ट के ज़रिए लगातार निगरानी करने की भी मांग कर रहा है।

**Source:** <https://hindi.news18.com/news/nation/nhrc-directs-states-not-to-remove-street-vendors-during-festivals-10886230.html>

हैप्पी न्यूज: रेहड़ी-पटरी वालों के लिए खुशखबरी, अब नवरात्र, दिवाली और छठ पूजा पर जमकर बेचिए सामान

Reported by: रचना उपाध्याय Edited by: शंकर पंडित Agency: News18India Last Updated:

October 05, 2026, 09:25 IST

Good News For Street Vendors: नवरात्रि, दिवाली और छठ पूजा जैसे त्योहारों के दौरान रेहड़ी-पटरी वालों, फेरीवालों, कुम्हारों और छोटे दुकानदारों को राहत मिली है। राष्ट्रीय मानवाधिकार आयोग (NHRC) ने राज्यों और केंद्रशासित प्रदेशों को निर्देश दिया है कि त्योहारों के दौरान स्थानीय वेंडर्स को बेवजह न हटाया जाए और उनकी आजीविका प्रभावित न हो। त्योहारों का मौसम अब आ गया है। बाजारों में रौनक बढ़ने लगी है। सड़कों पर रेहड़ी-पटरी वाले त्योहारों के सामान बेचते नजर आएंगे। रेहड़ी-पटरी वाले या छोटे दुकानदारों के लिए त्योहारों का मौसम कमाई वाला मौसम होता है। मगर उन्हें अक्सर हटाए जाने की चिंता सताती रहती है। मगर अब ऐसा नहीं होगा। जी हां, नवरात्रि, दिवाली और छठ पूजा के दौरान रेहड़ी-पटरी वालों, फेरीवालों, कुम्हारों और छोटे दुकानदारों को बड़ी राहत मिली है। राष्ट्रीय मानवाधिकार आयोग (NHRC) ने सभी राज्यों और केंद्रशासित प्रदेशों को निर्देश दिया है कि त्योहारों के दौरान स्थानीय वेंडर्स को बेवजह न हटाया जाए और न ही उनकी आजीविका छीनी जाए। एनएचआरसी (NHRC) ने अपने निर्देश में साफ कहा है कि त्योहारों के दौरान रेहड़ी-पटरी वालों और छोटे व्यापारियों के रोजगार और मानवाधिकारों की सुरक्षा सुनिश्चित की जाए। फायर सेफ्टी या सार्वजनिक सुरक्षा के कारण किसी वेंडर को हटाना जरूरी हो, तो उसे वैकल्पिक जगह उपलब्ध कराने को कहा गया है। सामान की मनमानी जब्ती और बेवजह जुर्माने से भी बचने के निर्देश दिए गए हैं। लंबित मामलों में अतिरिक्त या पूर्ण कार्रवाई रिपोर्ट 18 अक्टूबर 2026 तक जमा करनी होगी।

एनएचआरसी के निर्देश में और क्या?

बेवजह अतिक्रमण कार्रवाई पर रोक: स्थानीय वेंडर्स को अनावश्यक रूप से हटाने या परेशान करने से बचें।

वैकल्पिक जगह की व्यवस्था: अगर फायर सेफ्टी या सार्वजनिक सुरक्षा के कारण जगह खाली कराना जरूरी हो, तो वेंडर्स को दूसरी जगह उपलब्ध कराई जाए।

सामान जब्त करने पर रोक: दुकानदारों का सामान मनमाने तरीके से जब्त न किया जाए और न ही बेवजह जुर्माना लगाया जाए।

वसूली और उत्पीड़न पर कार्रवाई: वेंडर्स से जबरन वसूली, उत्पीड़न और अनुचित हस्तक्षेप की शिकायतों पर कानून के मुताबिक कार्रवाई हो।

वोकल फॉर लोकल को बढ़ावा: स्थानीय कारीगरों, पारंपरिक व्यवसायों और स्थानीय उत्पादों को प्रोत्साहित किया जाए।

सभी राज्यों को निर्देश: मुख्य सचिवों को आदेशों का व्यापक प्रचार करने और जिला प्रशासन, नगर निगम तथा पुलिस के जरिए उनका पालन सुनिश्चित कराने को कहा गया है।

रिपोर्ट जमा करने का समय: लंबित मामलों में अतिरिक्त या पूर्ण कार्रवाई रिपोर्ट (ATR) 18 अक्टूबर 2026 तक जमा करने के निर्देश दिए गए हैं।

प्वाइंट में जानिए

त्योहारों की रौनक बढ़ाने वाले छोटे दुकानदारों और रेहड़ी-पटरी वालों के रोजगार पर अब बेवजह कार्रवाई नहीं होगी।

NHRC ने राज्यों को साफ निर्देश दिए हैं कि सुरक्षा के नाम पर अगर वेंडर्स को हटाना जरूरी हो, तो उन्हें वैकल्पिक जगह भी देनी होगी।

यानी त्योहारों में अतिक्रमण हटाने की कार्रवाई के बीच छोटे व्यापारियों के रोजगार और अधिकारों का भी ध्यान रखना होगा.